

**BEFORE OF THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL (MP)**

APPEAL NO. 11 OF 2024

Order dated 23.7.2024

In the matter of

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Versus

MPPCB through its Member Secretary & Ors.

Committee member

1. Sh. Sunil Kumar Meena, Scientist 'E', CPCB, RD-Bhopal
2. Dr. Ranu Chouksey Verma, Scientist 'C', CPCB, RD-Bhopal

Date of inspection: 24.7.2024

Hon'ble NGT order dated 23.7.2024 in Appeal No. 11 of 2024

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Filed by:



Regional Director
Central Pollution Control Board

CPCB Report in Compliance of Hon'ble NGT Order dated 23.07.2024 in Appeal No. 11/ 2024 in the matter of M/s Jayshri Gayatri Foods Products Pvt. Ltd. v/s MPPCB, Bhopal

Hon'ble National Green Tribunal (CZ) vide its order dated 23.7.2024 in Appeal No. 11 of 2024 directed under Para 9 as:

Para 9. *“Regional Director, CPCB, Bhopal is authorised and directed to nominate any competent scientist to visit the site and examine the matter and report before the next date of hearing. Mr. Yadvendra Yadav representing and copy of the same be provided to the learned counsel for CPCB for compliance”.*

*Copy of the order dated 23.7.2024 is enclosed as **Annexure- 1.***

In compliance of the Hon'ble NGT direction a team of following officers was constituted on 23.7.2024 by Regional Director, CPCB, Bhopal for complying the said order. Copy of the office order is enclosed as **Annexure-2.** The details of the nominated officers are as given below:

1. Sh. Sunil Kumar Meena, Scientist 'E', CPCB, RD-Bhopal
2. Dr. Ranu Chouksey Verma, Scientist 'C', CPCB, RD-Bhopal

Following officer along with the laboratory staff of CPCB visited the site i.e. M/s Jayshri Gayatri Foods Products Pvt. Ltd and area around the site on 24th July 2024 to account the environmental issue etc. Sh. Jaydeep Banerjee, Vice-president and Sh. Amit Kuklod, Director was present during the visit as the representative of the industry.

During the inspection of the concern site, the team has visited the Plant, Process area, old ETP, new ETP and examined the surrounding areas in the vicinity of the plant including drain flows adjacent to the unit. The samples of surface water from the drain at upstream and downstream of the unit were also collected by the team during the visit to assess the concentration of pollutants.

1.0 Background

- An appeal was filed by M/s Jayshri Gayatri Foods Products Pvt. Ltd before Hon'ble NGT against the closure direction issued by Madhya Pradesh Pollution Control Board (MPPCB) on 16.7.2024 based on the inspection carried out on 10.7.2024.
- This Closure direction resulted in immediate cut down of electricity and water supply at 7:00 PM on the date of closure

direction i.e. 16.07.2024. Stating that no any prior notice and opportunity of reply/ hearing was given by the MPPCB.

- Further, it is contended by the appellant that it is an agricultural based industry manufacturing dairy products, which provides employment opportunities and benefits to local farmers engaged in milk supply and due to this closure direction loss to economy & employment arises.
- The major contention made by the appellant are related to not following the prescribed procedure of sample collection as per the Section 21 of Water (Prevention & Control of Pollution) Act 1974, no opportunity of hearing was given before issuing the closure direction of the industry against the provision prescribed under Water (P&CP) Rule, 1975 Rule 34, Notice was not served as per the Rule 35 of the Water (P&CP) Rule 1975 & Industry is complying the CTO conditions & no irregularity was found.

2.0 Compliance status

2.1 Under Water (Prevention & Control of Pollution) Act, 1974

1. M/s Jayshri Gayatri Foods Products Pvt. Ltd. is located at Survey No. 279/ 3/1, 279/ 3/2, 279/ 3/3, 279/3/4, Village- Pipaliyameera, Dist. Sehore (MP) is involved in the manufacturing of dairy products viz. Butter, Cheese, Cream, Dairy based dessert, Fat spread, Flavoured milk, Ghee, Milk Powder, Paneer etc. During the visit on 24.7.2024, the unit was found **non-operational**.
2. The unit is having valid Consent to Operate (CTO) under Water & Air Act till 31.12.2024 and valid Authorization under HOWM Rules, 2016 till 31.12.2028. The copy of CTO is enclosed as **Annexure- 3**.
3. The unit has an old ETP of 200KLD capacity, presently used as a collection tank and pH correction is done here. On the day of the visit, out of total 10 collection tanks, 04 were partially filled with effluent with a thick layer of 1-2 inches of milk fat. 03 tanks were empty & 3 tanks which were filled with fresh water to be used in fire hydrant system. The old ETP needs to be dismantled as this is established near the natural drain and there is very high possibility of discharging the untreated effluent in odd situation. Storing effluent just for pH correction is not acceptable as at the new ETP

(500KLD) still the pH at inlet ranges pH 5 to 5.5; which suggest that no effective pH correction is being done at old ETP. Also, no flow meter is installed at the outlet point of the Old ETP to record the volume of wastewater pumped to new ETP for the treatment.

4. As per the water consumption record of 1st June to 16th July 2024, the daily average consumption of water in the process, utility, floor washing etc. is 261.79 KL out of which 28.54 KL is fresh water supplied from Borewell and 233.25 KL is the RO permeate. The unit has the NOC of CGWB for the borewell for abstracting 32.4KLD groundwater, which found in line with the average daily abstraction of the 1st June to 16th July, 2024. The copy of the NOC issued by CGWA is enclosed as **Annexure- 4**. Also, the 1st June to 16th July 2024 water consumption is enclosed as **Annexure- 5** along with the production details.
5. The average daily generation of effluent during 1st June to 16th July 2024 is 368.5KL. This includes fresh water (28.5KL), RO permeate (233.25KL) & the wastewater generated from the production of milk products (106.7KL).
6. For the treatment of this effluent unit has established an Upflow Anaerobic Sludge Blanket (UASB) based ETP plant of 500KLD capacity in year 2022 at GPS co-ordinate 23.14876, 77.1372 with tertiary treatment via Ultra Filtration (UF) & Reverse Osmosis (RO). The New ETP is about 2 Km distance (aerially) from the unit. The HDPE pipeline of 4” diameter & 2.8” KM is laid down to carry effluent from the unit to ETP for treatment. The return HDPE pipeline also laid down to carry treated RO permeate to plant for re-use in the process.
7. The ETP has following unit operation with specified capacity-

S. No.	Unit	Capacity (in KL)
1.	Screen Chamber & Fat trapper	08
2.	Equalization tank	450
3.	UASB reactor	3000

4.	Primary clarifier	150
5.	Aeration tank	750
6.	Secondary clarifier	150
7.	Filter feed tank	25
8.	Ultra-Filtration	50
9.	Reverse Osmosis	20 KL/ hr
10.	RO permeate tank	80
11.	RO reject tank	70

8. As the production unit was non-operational after the closure direction dated 16.7.2024, no fresh effluent is coming to new ETP. Also, the flow meter was found not working. As the ETP is UASB based, so keeping microbial culture alive is very much necessary, due to this at ETP Equilization tank, UASB & Aeration tank machinery were operational rest all were not operational. Therefore, no sample was collected from the ETP during the inspection.
9. The flow meter installed after RO, to account outlet flow of RO permeate was showing the totaliser reading of 90552 m³. The electricity meter reading of the meter Serial no. HPL3687560 installed at ETP reveals following unit consumption:

Month	Unit (KWH) consumed
July 2023	21324
August 2023	25802
Sept 2023	26271
Oct 2023	21935
Nov 2023	24992
Dec 2023	22990
Jan 2024	29570
Feb 2024	34506
March 2024	27268
April 2024	28572
May 2024	27965
June 2024	27756

The unit consumption recorded on the electric meter reveals that the ETP was operational on regular basis. Details are enclosed as

Annexure- 6. However, it is pertinent that a detailed water audit shall be conducted by the MPPCB to assess the water consumption, waste water generation & utilization, as on the day of inspection i.e. 24.7.2024 the inlet flow meter at New ETP was not functioning and there is no flow meter installed at plant premises to account the utilization of the treated water.

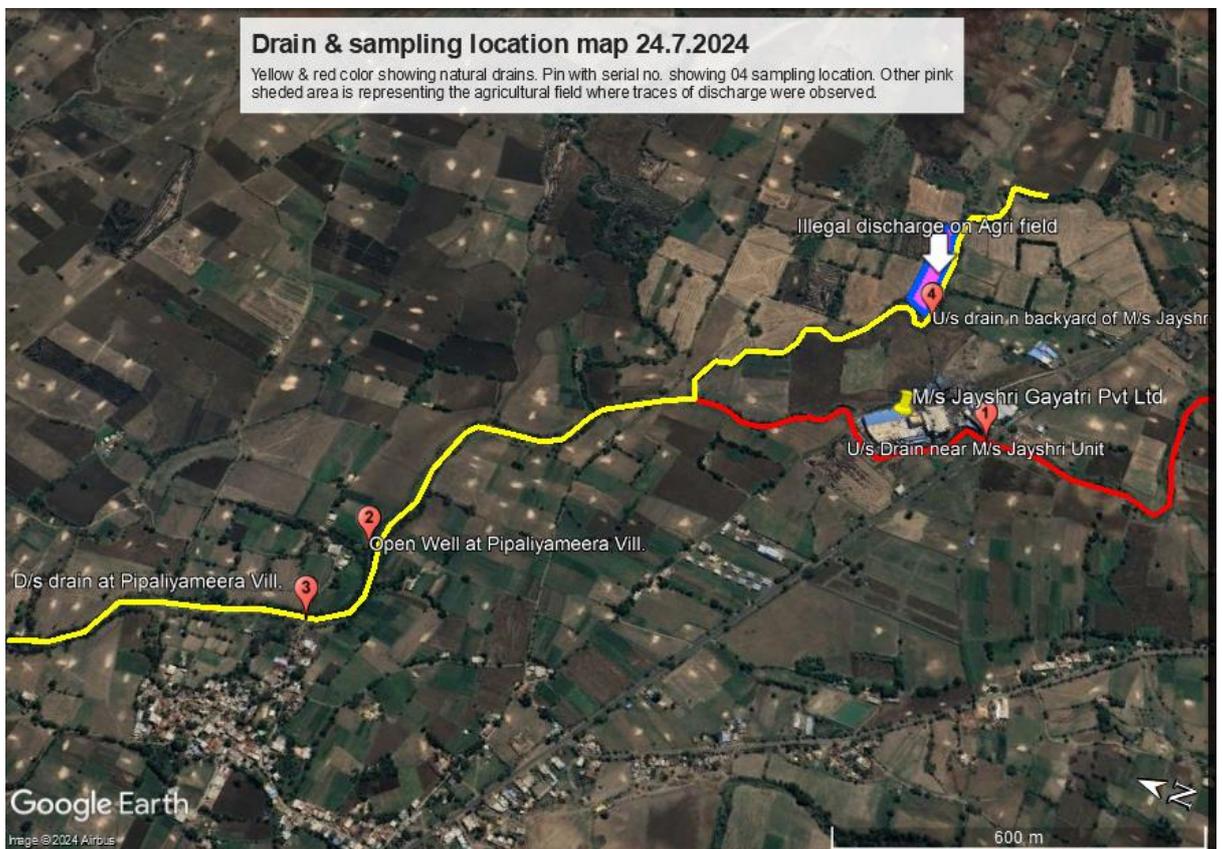
10. The RO permeate is carried back to the unit through pipeline and being used by the unit in process, washing and green belt development; while RO reject is used for dust suppression, horticulture at ETP area. Water mounted water sprinklers also installed at the ETP area.

However, as per the CTO No. AWH-58552 '**additional water condition**' "Industry needs to install MEE & Dryers for the treatment of the RO reject within 6 months to achieve ZLD as committed in the reply submitted to MPPCB on 28.6.2023." This condition is **not yet complied** by the industry.

11. The unit has not submitted emergency protection plan/ ZLD scheme to ensure no discharge of untreated effluent during ETP breakdown.
12. During the visit, no direct discharge of the treated or untreated effluent in natural drain was observed from the unit premises. However, CPCB team has investigated the matter of illegal discharge into the agricultural field with the help of Google Satellite images and found that the agri field situated on the right bank of the natural drain flowing behind the industry was filled up with some odorous effluent. The team observed green and blackish algal growth on the swampy area, the vegetation was found damaged due to excessive water accumulation. At few patches semi-dried white colors material was also found on the same agri land having the similar smell as the fermented milk products have. Two HDPE pipelines laid on the field were also observed. The location where these observations were made

were similar as observed by MPPCB during 10.7.2024. This is subjective evidence that the untreated or partially treated effluent was being discharged in these agri field which were about 250 meter behind the industry. The geo location is 23.1675830, 77.1389077. The overflow of these agri field was meeting natural drain on right bank and cause water quality deterioration. However, on the day of visit i.e. 24.07.2024 no such effluent was meeting the natural drain.

The google map of the drains, sampling locations & agricultural field where illegal effluent dumping was observed are as shown below.



13. Team CPCB has surveyed all natural drains passing behind the plant & adjacent to the plant, also visited the Dugwell situated on the right bank of the drain/river at Pipaliya Mira village. To verify the facts and assess the concentration of pollutants in the drain, the team has collected 04 nos. of surface water samples from the upstream and downstream of nearby drain and an open well in Pipaliya Mira village. The samples were analysed at CPCB RD Bhopal Laboratory (An EPA recognised lab) for parameter of concern. The details of the water samples collected along with analysis results are tabulated below:

Parameters	Sampling Location Details with GPS Co-ordinates			
	U/s Drain near M/s Jayshri Unit (23.165892, 77.135793)	Open Well at Pipaliyameera Vill. (23.174319, 77.129717)	D/s drain at Pipaliyameera Vill. (23.174674, 77.128141)	U/s drain n backyard of M/s Jayshri (23.167393, 77.137841)
pH	7.2	6.8	7.6	7.2
TSS	8	4	12	32
TDS	372	612	384	528
COD	7	3	29	14
BOD (27°C, 3 days)	Result awaited			
Chloride	24	41	28	41
Oil & Grease	2.0	2.0	2.0	2.1

Note: Except pH all units are in mg/l

The analysis result of concern parameters shows no abnormal values. However, these analysis results are not conclusive as the sampling is carried out in monsoon season due to which the natural drains were having good flow and due to sufficient dilution, no pollutant concentration was recorded in higher range.

The copy of test reports is enclosed as **Annexure- 7**.

Water sampling at the agricultural field where traces of effluent discharge were observed was not carried out as no flowing water was available on the site. Also, as ETP installed by the industry was non-operational due to closure of the unit, samples were not collected from the ETP during inspection.

The samples were collected from the outside boundary of the premises, on the request of the industry representative (hereinafter 'occupier') the samples were collected as per the prescribed procedure of sampling as per E(P) Act, 1986 and samples were sealed & signed along with a notice served to occupier for the intend of sampling. The second part of the samples were provided to occupier in sealed form. The copy of Form-I under Rule- 7 of E(P) Act, 1986 'Notice of intention to sample analysed' is enclosed as **Annexure- 8**.

14. Septic tank provided for the treatment of sewage generated inside the premises.

As the industry has indirectly discharged effluent into the natural drain, as the ZLD plant not yet installed, as the emergency protection plan not submitted yet, as flow meter at new ETP is not functional and

the old ETP is still under use, PTZ camera is not installed at old ETP, it is concluded that unit is **not complying** under Water (Prevention & Control of Pollution) Act 1974.

2.2 Under Air (Prevention & Control of Pollution) Act, 1981

1. The unit is having 02 nos. of boilers of capacity 8 TPH and 12 TPH.
2. As Air pollution control system, the boilers are provided with stacks of height 30 m & 31 m respectively and installed with baghouse filters.
3. The unit has made necessary arrangements for monitoring facility at each stack like monitoring platform with ladders and port hole at required height. However, the stack connected with 8 TPH boiler is having monkey ladders in place of easy spiral ladders.
4. The boiler ash found stored near the boiler house requires effective management.
5. The plantation is not as per the CTO condition i.e. 198 Nos. plants.

The industry is **partially complying** under the Air (P&CP) Act 1981.

2.3 Under Hazardous & Other Waste Management & TM Rules, 2016

1. The unit is having valid authorisation under HOW (M & TM) Rules, 2016 for generation of hazardous waste and which is valid up 31.12.2028.
2. The unit is generating spent used oil (Category 5.1) which is mainly used in compressor, which is informed as to be sold to authorized dealers.
3. For the storage of hazardous waste, the unit has not provided proper closed room acquainted with slope, side channels and pit. Empty drums of used oils were kept in open within the premises along with the drums of fat milk at the time of inspection.
4. As per the hazardous waste norms, no hazardous waste board was displayed at the hazardous waste storage area.
5. The unit has not provided the record of hazardous waste generated as per Form- 3 of rule 6(5) of HOW(M & TM) Rules, 2016.
6. The unit has not provided Hazardous waste Display Board with quantity provided at the front gate of Unit. It was informed that is recently painted and soon will be updated.

The industry is **partially complying** under the HOW (M & TM) Rule, 2016.

Observations on the discharge in nearby drain:

1. The unit (M/s Jayshri Gayatri Food Products Ltd, Sehore) is located at Khasra No. 279/3/1, 279/3/2, 279/3/3, 279/3/4, Village -

Pipaliyameera, Tehsil - Sehore, Distt. Sehore. Total land area is 0.356 Ha. The nearest village Pipaliyameera is situated at approx. 1.20 km away from the unit.

2. On the day of field visit of CPCB team on 24.07.2024, the unit was not operational as in compliance of MPPCB closure notice dated 16.07.2024 direction u/s 33A of Water (P&CP) Act 1974; the Madhya Pradesh Electricity Board (MPEB) disconnected the power connection on 7: 00 PM dated 16.07.2024.
3. During the visit, no direct discharge of the treated or untreated effluent in natural drain was observed from the unit premises. However, the unit is found indirectly discharging the untreated or partially treated effluent in to the Agri field situated on the right bank of the natural drain flowing behind the industry. The overflow of these agri field was meeting natural drain on right bank and cause water quality deterioration.

3.0 Contention on sampling procedure adopted by MPPCB on 10.7.2024

The appellant under Para 8 of the Appeal No. 11 of 2024 made the contention that the prescribed procedure of sampling as prescribed under section 21 (3) of the Water (Prevention & Control of Pollution) Act, 1974 was not adopted by the Regional Office, Bhopal on the day of inspection i.e. 10.7.2024, also the appellant is unknown about the said water sampling.

- In this regard, it is humbly submitted that this office has received the MPPCB inspection (dt. 10.7.2024) report on 24th July 2024 and as per the report, it is inferred that the visit was w.r.t. the complaint of the District Administration. Further, the legal sampling was carried out on 10.7.2024 in presence of the industry representative by the Chemist & lab assistant of the Regional Office, MPPCB, Bhopal. During the inspection officials of district administration, Sehore were also present. Copy of the inspection report dated 10.7.2024 is enclosed as **Annexure- 9**.

Further, the observation given at point no. 5 of the inspection report state that:

“जिला प्रशासन के उपरोक्त दल के साथ उद्योग का निरीक्षण किया गया एवं निरीक्षण दौरान उद्योग द्वारा अनुपचारित दूषित जल को पाइप के माध्यम से उद्योग के पीछे परिसर के बाहर भूमि (अक्षांश- 23.1679 देशांतर - 77.13864) पर निस्तारित करते पाया गया”

To verify the factual status, the Officers of CPCB have visited the site on 24.7.2024 and observed that 02 HDPE pipes were laid in the agricultural land lying on the right bank of the non-perennial natural drain. The agricultural land was swampy in nature and black & green algal growth on the accumulated water was observed. Near one of the places in agricultural field, semi dried white deposits were observed that was having odor similar to fermented milk compounds. At one side of the agricultural field, newly made bund of soil was observed. This bund is majorly made to stop the overflow of the agricultural field in the drain. CPCB team is in opinion that this is the point from where the industrial discharge effluent met the natural drain and cause the grave environmental concern during that period. However, on the day of visit i.e. 24.7.2024 due to good flow in natural drain no traces were observed in drain.

The field observations of the CPCB officers are found in line the observation made in by the MPPCB in the inspection report (10.7.2024).

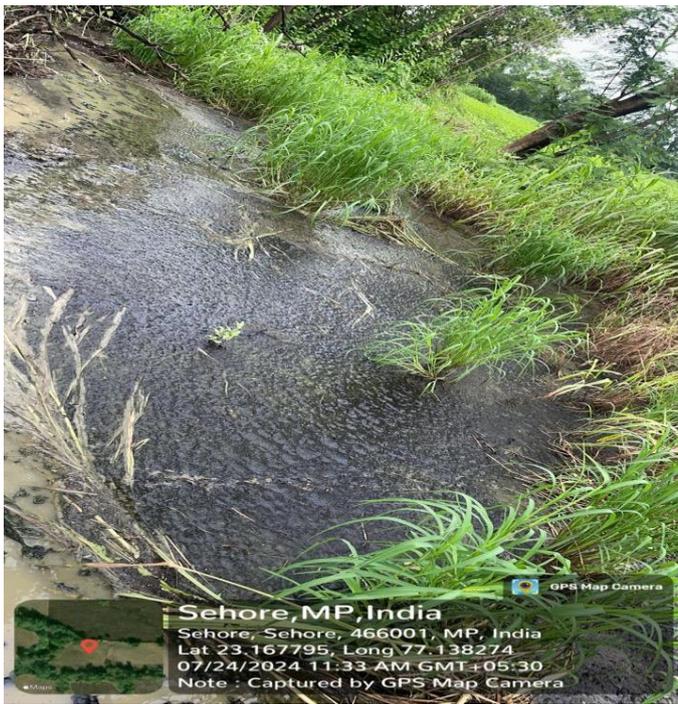
The sample collected by the MPPCB on 10.7.2024 along with the industrial representative was under the prescribed Form-XII under Rule 34 of the Water (P&CP) Act 1974. The copy of the same is enclosed as **Annexure- 10**.

However, MPPCB may submit its response in compliance of the Hon'ble NGT order dated 23.4.2024.

Photographs of the swampy agricultural field lying on the right bank of the natural drain taken during the visit (24.7.2024) are as given below:



HDPE pipe found laid in agricultural field



Accumulated black & green algal water in the agricultural field



Semi dried white deposits observed in agricultural field



Newly made bund to stop overflow from the agricultural field

Other field photographs are enclosed as **Annexure- 11**.

4.0 Contention on opportunity of reply/hearing was not provided before the closure direction against the provision prescribed under Water (P&CP) Rule, 1975 Rule 34

The closure direction was issued by MPPCB on 16.7.2024 and on the same day the electricity & water supply connection were cut down. However, there is a provision of giving an opportunity of not less than 15 days from the date of service of a notice is provided under Rule 34 (3) of Water (P&CP) Rule 1975.

Here it is pertinent to mention that Rule 34 of Water (P&CP) Rule 1975 is under Chapter 11 with a heading of “Powers and functions of the Central Board in relation to Union Territories”, which are not applicable on State Board as Madhya Pradesh has notified their own rules of Water (P&CP) (Madhya Pradesh) Rule, 1975 on 8th December 1975.

- In this regard, it is humbly submitted that giving an opportunity of hearing falls under the “Principle of Natural Justice”. However, under the Rule 37 (4) & (6) of ‘Directions’ of Water (P&CP) (Madhya Pradesh) Rules 1975 stated following:

Rule 37 (4) Where the proposed direction is for the stoppage or regulation of electricity or water or any other services affecting the carrying on any industry, operation or process and is sought to be issued to an officer or an authority. A copy of the proposed direction shall also be endorsed to the occupier of the industry, operation or process, as the case may be, and objections, if any, filed by the occupier with an officer designated in this behalf shall be dealt with in accordance with the procedures under sub-rules (3) and (5) of this rule:

Provided that **no opportunity of being heard shall be given to the occupier**, if he had already been heard earlier and the proposed direction referred to in sub rule (3) above for the stoppage or regulation of electricity or water or any other service was the **resultant decision of the State Board** after such earlier hearing.

Rule 34 (6) In case where the **State Board** is of the opinion that there is likelihood of a **grave injury to the environment** and it is not expedient to provide an opportunity to file objections against the proposed direction it may, for reasons to be recorded in writing, issue directions without providing such an opportunity:

In view of likelihood of the grave injury to the environment, it is not expedient to provide the opportunity if State Board opined so. In the present matter, where intentional discharge of effluent on the agricultural field was done and the overflow met the natural drain and resulted in water contamination. This may be considered as a grave injury to the environment as it was an intentional discharge done by the industry.

Further, it is pertinent to mention here that in an earlier matter at Hon'ble NGT O.A. 15 of 2022 in the matter of Mangilal Mewada Vs State of Madhya Pradesh, similar kind of issue was raised against M/s Jayshri Gayatri Foods Products Pvt. Ltd. by the nearby villagers about the discharge of effluent in the natural drain. The MPPCB issued closure direction under Section 33A of Water (P&CP) Act 1974 on 19.1.2022 for discharging effluent outside the premises and operating without valid CTO. An Environmental Compensation of Rs. 1,20,50,000/- was also imposed for the violation period i.e. 1.6.2019 to 19.1.2022.

Copy of the Water (P&CP) (Madhya Pradesh) Rule 1975 is enclosed as **Annexure-12**.

5.0 Contention on not serving the notice as per the Water (P&CP) Rule, 1975 Rule 35

In this regard, it is humbly submitted that MPPCB may submit its response on this “Manner of giving notice”, however this should to be as per the prescribed procedure laid under Rule 38 of Water (P&CP) (Madhya Pradesh) Rules 1975.

6.0 Conclusion

On the day of visit i.e. 24.7.2024, the intentional discharge was observed in the agricultural field lying on the right bank of the natural drain flowing behind the industry. The collected 04 samples from upstream & downstream drains w.r.t industry premises were analysed for pH, COD, TSS, TDS, Chloride and O&G. The analysis results have not shown any significant contamination. However, these results can't be treated as conclusive as the sampling were carried out in monsoon season and the drains were having good flow and dilution. Additionally, the initial inspection by MPPCB occurred 15 days prior to the CPCB visit, making it unlikely to detect higher concentrations of pollutants.

Earlier also in year 2022, the effluent discharge outside the premises was reported and Environmental Compensation (EC) was imposed. Similar kind of intentional discharge was done in this year 2024. Such kind of act can be treated under grave injury to the environment. However, in such case when the raw material is perishable in nature and employment of many is on stake, an opportunity of hearing may be provided to the industry.

The revocation of the closure direction may be considered after the following compliances made by the industry:

1. Submit the action plan for cleaning the agricultural land where intentional discharge was done & execute within 7 days.
2. Clean up the old ETP and put PTZ camera to supervise any discharge outside the premise.

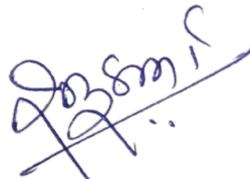
3. Scientifically dispose the raw material spoiled during the closure period.
4. Submit the ZLD plan with Bank Guarantee to MPPCB.
5. Submit the emergency protection plan.
6. Provide the Hazardous waste storage site, display board as per the HOWM Rules 2016.
7. Provide separate storage for milk fat storage to avoid spillage.
8. Repair flow meter installed at new ETP inlet & other places. Install flow meter at the effluent outlet point at the plant premises. MPPCB may verify the functionality of the same.

Also, it is recommended that

- MPPCB may conduct the water audit of the industry to ascertain the actual water consumption, waste water generation, treatment & utilization.
- MPPCB may assess & imposed Environmental damage cost and recover the same.



(Sunil Kumar Meena)
Scientist-E
CPCB, RD, Bhopal



(Dr Ranu Chouksey Verma)
Scientist-C
CPCB, RD, Bhopal

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**

(Through Video Conferencing)

Appeal No.11/2024(CZ)

M/s Jayshri Gayatri Foods Products Pvt. Ltd.

Appellant(s)

Vs.

MPPCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: 23.07.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Appellant(s):

Mr. Om Shankar Shrivastava, Adv.
Mr. Dharamvir Sharma, Adv.

For Respondent(s):

Ms. Parul Bhadoria, Adv.
Mr. Yadvendra Yadav, Adv.

ORDER

1. Challenge to this appeal is the order dated 16.07.2024, whereby and whereunder the closure direction has been issued against the unit of the appellant by the MPPCB.
2. The contention of the Learned Counsel for the Appellant is that proper opportunity of hearing was not provided to the appellant.
3. Issue notice to the Respondent.
4. It is further contended that the appellant runs an agricultural based industry manufacturing dairy products in Village-Pipaliya Meera, Tehsil-Sehore, District- Sehore (M.P.) which provides employment to about 2000 persons. There are more than 1 lakh farmers who are engaged in supply of milk, having more than 2 lakh livestock, which is an environment friendly

unit from 16.07.2024 till the filing of appeal, thus, causing great loss to the GDP and the farmers.

6. Learned counsel for the appellant Mr. Om Shankar Shrivastava has submitted that the action initiated by the authorities are in violation of Water (Prevention and Control of Pollution) Rules, 1975 and Rule 34 that there is a provision of providing opportunity of not less than 15 days and further if the proposed direction is for the stoppage of regulation of the electricity and water affecting the carrying of the industry in operation then there must be an opportunity of hearing and objection to the affected person. It is further argued that the provision contained in Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 (1,2 and 3 have not been complied with).
7. Learned counsel for the State PCB Ms. Parul Bhadoria put in appearance and sought information from the concerned department and submitted that unit was found in violation of Water (Prevention and Control of Pollution) Act, 1974 and thus immediate action was required and was taken vide order impugned dated 16.07.2024. In response thereof it has been argued on behalf of the appellant that 'Nayab tehsildar and Patwari is not authorized to take the sample and further action taken by the authorities concerned' was not in accordance with provision of law.
8. Learned counsel for the State PCB has sought one day's time to file the response. Response/reply may be filed before the next date of hearing. Till date the status quo may be maintained and electricity and water connection cannot be disconnected in view of the perishable nature of the dairy items.

the CPCB is present and copy of the same be provided to the learned counsel for CPCB for compliance.

10. In view of the facts, we direct the State Pollution Control Board, M.P./ Regional Officer, Sehore (having jurisdiction) to submit the report.

List it on **25th July, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

23rd July, 2024
Appeal No. 11/2024(CZ)
PN



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय निदेशालय (मध्य)

“परिवेश भवन”, पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल- 462016

क्षे. नि. भो./NGT 11/2024 (CZ)/763

दिनांक: 23 जुलाई, 2024

परिपत्र

विषय: माननीय एनजीटी द्वारा पारित आदेश के परिपालन से संबंधित।

माननीय एनजीटी के अपील संख्या:11/2024(CZ) “M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MPPCB through its Member Secretary & Ors.” में पारित आदेश दिनांक 23/07/2024 के अंतर्गत क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल को सक्षम वैज्ञानिक को नामित करने हेतु निर्देशित किया गया है। उक्त के संबंध में इस कार्यालय से श्री सुनील कुमार मीणा, वैज्ञानिक-ई एवं डॉ. रानू चौकसे वर्मा, वैज्ञानिक-ग को नामित किया जाता है। उपरोक्त वैज्ञानिक प्रकरण को जांच कर अपना प्रतिवेदन दिनांक 25/07/2024 से पूर्व माननीय एनजीटी के समक्ष प्रस्तुत करेंगे। प्रकरण में अगली सुनवाई 25/07/2024 को नियत है।

(पी. जगन)
क्षेत्रीय निदेशक

प्रतिलिपि:

1. श्री सुनील कुमार मीणा, वैज्ञानिक-ई, के.प्र.नि.बो., भोपाल
 2. डॉ. रानू चौकसे वर्मा, वैज्ञानिक-ग, के.प्र.नि.बो., भोपाल
- } की ओर कृपया सूचनार्थ एवं पालनार्थ।

6/3/24
क्षेत्रीय निदेशक



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

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Annex A-2

RED-LARGE

CCA-Renewal

CONSENT NO: ***

PCB ID: 147111

NO: /MPPCB/BPL

Consent No: AWH-58552

To,
The Occupier,
M/s. Jayshri Gayatri Food Product Pvt. Ltd. Sehore,
Survey No. 279/3/1, 279/3/2, 279/3/3, 279/3/4, Village - Pipaliyameera,
Tal : Sehore, Dist : Sehore (MP)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

Ref: Your Consent to Operate Application Receipt No. 1276799 Dt. 09/06/2023 and last communication received on Dt. 28.06.2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/12/2024 & authorisation up to 31/12/2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Khasras-279/3/1, 279/3/2, 279/3/3, 279/3/4, Village - Pipaliyameera, Tehsil & District Sehore (MP)
- The capital investment in lakhs: Rs. 126.21
- Product & Production Capacity:

Product	Qty / year
Butter	6000.000 M.T
Cheese	1800.000 M.T
Cream	3600.000 M.T
Dairy Based Dessert (Sweet)	960.000 M.T
Fat Spread and Mayonise	3600.000 M.T
Flavoured Milk	1800000.000 LTS
Ghee	1200.000 M.T
Milk Powder	7200.000 M.T
Paneer	6000.000 M.T
Ready To Eat	480.000 M.T

Organic food processing industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/12/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified
Digitally Signed by : Chandra
Mohan Thakur, IAS
Date: 13/07/2023 07:22:44 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3FF0EJW70F



Consent Order

M.P. Pollution Control Board
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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 500.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 3.170 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 705.280	WWG : 503.170	Water Source	Remark
1	Boiler Feed	96.000	0.000	Recycled	RO treated water of ETP recycled for boiler use
2	Cooling Water	24.000	0.000	Recycled	RO treated water of ETP recycled for Cooling tower use
3	Domestic Purpose	5.280	3.168	Borewell	
4	Floor / Utensils / Other Washing	33.000	30.000	Recycled	RO treated water of ETP recycled for Cleaning use
5	Mnfg Process	312.000	249.000	Borewell	
6	RO Reject Water	20.000	0.000	Other	Used for Dust Suppression and floor cleaning.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

Consent No:AWH-58552



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ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry Institute mine management shall submit the information online through XGN in reference to compliance of consent conditions.



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Additional Water condition:-

1. The industry shall install the MEE and Dryers for the treatment of RO reject within 06 Months to achieve ZLD as committed in the reply dated 28/06/2023. The action plan in this regards shall be submitted to the Board within one month from date of issue of this letter.
2. The industry shall make the protection plan to ensure no discharge in nearby water body and same shall be submitted to the Board alongwith with ZLD scheme & Action Plan.
3. The industry shall not expand its production capacity without obtaining CTE from the Board.

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, SO _x , NO _x (mg/NM ³)
Boiler	8 TPH	30	Coke	Bag Filter and SO ₂ control arrangement	150, 600,300
Boiler	12 TPH	31	Coal	Bag Filter	PM-150
D.G. Sets	500 KVA	3	Diesel	Acoustic enclosure	As per MoEF&CC &
D.G. Sets	500 KVA	4	Diesel	Acoustic enclosure	CPCB notification

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-198 Nos.)

Additional Air condition:-

- The industry shall write the name of the industry on the stack.
- The industry shall install PTZ camera at Both the ETP and link to MPPCB ESC within 03 months to ensure ZLD.



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CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

[See rule 6 (2)]

FORM-2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : ,
2. Reference of application (No. and date) : COW-1276799, dt: 09/06/2023
3. COW-1276799, dt: 09/06/2023 of Jayshri Gayatri Food Product Pvt. Ltd. Sehore is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in xgn) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at 279/3/1, 279/3/2, 279/3/3, 279/3/4, Plot No. 500, B-Sector, Sarvadharam Colony, Kolar Road, BPL, Sehore, Sehore, Phone No. 9285201701

Details of Authorisation

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
Used or Spent Oil(5.1)	COL,GEN,STO,RRE	0.500-MT

- (1) The authorisation shall be valid for a period of 01/01/2023~31/12/2028
- (2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.



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13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

15. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

Additional Haz condition:-

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.

2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4, as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.

4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.

5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.

7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.

8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.



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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	To be inventorise within 01 month	Sale to authorized party As Per CPCB Model Guidelines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AWH-58552



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Additional condition:-

1. Industry shall apply under PWM Rules 2016 and Hazardous and other wastes (Management & Trans boundary Movement) Rule, 2016.
2. Industry shall dispose off solid waste properly from time to time and the record of disposal shall be maintained.
3. The non hazardous wastes shall be disposed through the actual users only who have valid consents.
4. The industry shall maintain the record of generation and disposal of the non hazardous wastes in the form of logbook and same shall be produced before the officers of Pollution Control Board during inspection or visit.
5. The industry shall ensure that the recyclable waste to be disposed to authorised recyclers only and while providing waste to any recycler/actual user, original passbook of MPPCB shall be asked for entries. In case of no passbook waste shall not be given to recyclers.
6. The industry shall dispose of the various sludge and solid wastes generated from the unit as per relevant laws/rules.

Advisory Conditions:-

1. The management shall obtain & maintain valid NOC from Central Ground Water Board for extraction of ground water.
2. The management shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of Environment Surveillance Centre, M P Pollution Control Board Bhopal for remote surveillance.
3. The management shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing in consultation with expert agency if find suitable).
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions by the competent authority.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
IPAV # 3FF0EJW70F

Consent No:AWH-58552



Annexue-4

Superintending Hydrogeologist
No. 21-4 (155)/MER/CGWA/2021

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation.

To,

Mr. KishanModi
Village: Pipaliya Meera, Dist; Sehore (MP),
Pin - 466001.
No. 21-4 (155)/MER/CGWA/2015

CGWA/IND/Proj/2021-1759
Date: 30-07-21

Sub: NOC for ground water withdrawal in respect of Village, Pipaliya Meera, Dist. Sehore (MP) for **Jayshri Gayatri Food Products Pvt. Ltd.** Located at Village, Pipaliya Meera, Dist. Sehore, Madhya Pradesh.

Refer to you application dated 05-05-2021 on the above cited subject, Based on the recommendations of Regional Director, CGWB, Bhopal vide their office letter No. CGWB/MER/CGWN2018-338 dated 30.07.2021 and further deliberations on the subject, the NOC of Central Ground Water Authority for ground water withdrawal is hereby accorded to Jayshri Gayatri Food Products Pvt. Ltd. Located at Village, Pipaliya Meera, Dist. Sehore, Madhya Pradesh. The NOC is, however subjected to the following conditions.

1. The firm may abstract 32.4 m³/day of ground water (not exceeding 11,826 m³/day dewatering the mine seepage on account of mining intersecting the water table. No additional dewatering will be will be done without prior approval of the CGWA.
2. The dewatering structure to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken according on regular basis, at least once in a month. The ground water quality to be mentioned twice in a year during the pre-monsoon and post-monsoon periods.
3. Mr. Kishan Modi Jayshri Gayatri Food Products Pvt. Ltd. Located at Village, Pipaliya Meera, Dist. Sehore, Madhya Pradesh shall in consultation with the Regional Director, Central Ground Water Board, Bhopal implement ground water recharge measures as proposed for augmenting the ground water resources of the area. The completion of the artificial recharge structures may be done within six months period from the date of issuance of this letter.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Bhopal for verification and under intimation to this office.

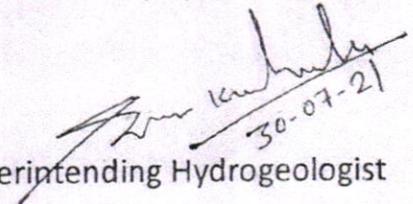
West Block -2, Wing -3 Sector -1, R.K. Puram, New Delhi 110066

Tel : 011-26175362, 26175373, 26175379 * Fax: 011-26175369

Website : www.cgwa.noc.gov.in

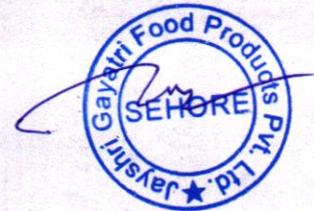


5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis to keep a close watch on water level trends for taking suitable measures to keep water level under controlled conditions, in consultation with the Central Ground Water Board.
6. The ground water monitoring data in respect of S.NO.2 & 5 to be submitted to Central Ground Water Board, Bhopal on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of wastewater after adequate treatment.
8. Action taken report in respect of S.NO. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S.NO. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant/proponent of this obligation/Requirement to obtain other statutory and administrative clearances from other Statutory and administrative authorities.
12. The NOC does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authorities, such authorities would consider the project on merits and be taking decisions independently of the NOC.


30-07-21
Superintending Hydrogeologist

Copy to:

1. The Member Secretary, Madhya Pradesh Pollution control Board.
2. Environment and Forests (I.A. Division), Paryavaran Bhawan, CGO Complex, D New Delhi.
3. The Controller of Mines (CZ), Indian Bureau of Mines MCCM Central Zone 6th Floor, 'O' Block, Indira Bhawan, Civil Lines, Nagpur-440102, Maharashtra.
4. The TS to Chairman, CGWB, NH-IV, Faridabad.
5. Guard File 2020-2021.



JAYSHRI GAYATRI FOOD PRODUCTS PVT LTD

Date	Production Volume in Kg					Milk in Liter	Water in Liter			
	Paneer (All Types)	Cheese (All Types)	Butter/Ghee/F at Spread	Powder	Sweet		Water from production	Borewell Water	Treated recycled RO water	Total Water Used
01-Jun	13070	6350	5140	2200	100	65925	47500	28930	249180	325610
02-Jun	16670	2680	5967	6000	0	76731	64465	27265	217121	308851
03-Jun	15612	2400	9075	4150	0	99870	77538	29408	236081	343027
04-Jun	9872	1560	480	3600	50	51635	42462	28863	242306	313631
05-Jun	4540	6880	11812	7650	100	117973	100565	27489	242766	370820
06-Jun	14195	5560	8500	6200	100	140948	108238	29948	239215	377401
07-Jun	17519	2030	18340	3600	100	193549	167337	29438	248657	445432
08-Jun	15947	7065	9800	6800	0	226629	195866	29417	244956	470239
09-Jun	15650	5750	16570	3500	100	90197	75847	29250	240410	345507
10-Jun	12223	815	16840	3500	0	130229	111185	28364	243914	383463
11-Jun	12973	4200	7440	4800	140	215026	186358	29222	244189	459769
12-Jun	14022	8505	9500	4775	200	205220	177699	28600	241026	447325
13-Jun	17150	10570	11540	3675	220	86714	73185	28980	221015	323180
14-Jun	14588.5	4110	12440	5775	120	74782	62680	29290	241436	333406
15-Jun	17794.2	4930	7520	450	50	94751	80401	29699	249675	359775
16-Jun	12380	1050	7040	5300	0	182354	157926	29150	245010	432086
17-Jun	18645	4065	22960	7975	0	113950	97367	29433	247385	374185
18-Jun	14737	4750	10860	3600	0	220290	191876	29877	201311	423064
19-Jun	14430	910	12330	1825	0	101751	86713	29707	243435	359855
20-Jun	14683.2	3260	6320	3400	0	110744	94440	27451	254622	376513
21-Jun	18424.8	3480	9650	2500	0	91522	70059	28087	224712	322858
22-Jun	12420	0	15798.5	1875	0	113781	91054	29625	224216	344895
23-Jun	14600	5900	8360	1775	0	119739	102575	28886	218255	349716
24-Jun	8630	4550	7465	0	0	97779	74544	28950	231385	334879
25-Jun	7900	6800	8305	2700	0	182713	150930	29150	217165	397245
26-Jun	20450	3660	9120	1000	0	85305	72258	29650	249990	351898
27-Jun	9720	3705	11700	2100	0	113311	89796	28025	243925	361746
28-Jun	16570	4675	9080	3975	0	94735	80251	29310	240100	349661
29-Jun	13986.2	4245	5920	2675	0	119993	102790	29414	239741	371945
30-Jun	18220	7115	7020	975	345	88639	74862	29535	230775	335172



JAYSHRI GAYATRI FOOD PRODUCTS PVT LTD

Date	Production Volume in Kg					Milk in Liter	Water in Liter			
	Paneer (All Types)	Cheese (All Types)	Butter/Ghee/F at Spread	Powder	Sweet		Water from production	Borewell Water	Treated recycled RO water	Total Water Used
01-Jul	10440	4335	5675	5500	200	120988	102887	29398	242950	375235
02-Jul	19240	1460	14265	5425	200	167704	145056	29404	187670	362130
03-Jul	15010	2160	9180	4850	300	232298	203172	27365	119500	350037
04-Jul	18230	9140	8080	5075	500	202594	176020	28831	243325	448176
05-Jul	20180	12744	11140	3675	500	160221	137786	27130	239107	404023
06-Jul	16633.8	9581	7455	5525	250	101891	85776	26622	246782	359180
07-Jul	12690.4	6278	7875	5375	220	133862	114267	25381	241699	381347
08-Jul	17590	2480	11200	5125	250	146184	124983	26852	236385	388220
09-Jul	18090	4344	4140	7350	300	92164	77159	27901	244912	349972
10-Jul	7640	4790	12440	2260	0	108465	91330	27079	232690	351099
11-Jul	13690	1203	13400	5175	0	153451	131954	28322	245084	405360
12-Jul	9680	2520	8580	0	0	106606	90068	25598	230140	345806
13-Jul	15240	3796	11560	5025	0	111975	94525	27560	223073	345158
14-Jul	7388	1768	5400	3775	100	40825	30377	29836	239603	299816
15-Jul	9600	3492	5980	1375	100	65833	52581	26747	227111	306439
16-Jul	7640	1400	1420	1500	0	167225	144227	28572	215480	388279



Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill			
GST No. 23AADCM6799G2Z4		CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)	
NISHTHA PARISHAR GOVINDPURA BHOPAL		Call Centre No.-1912 https://portal.mpcz.in/	

IVRS	N2165021679		Location Code	2574846 - [URBAN]		Old Service Number	BQS51-1-2165021679			
Division Name	O&M Sehore					Tariff Class	LV4 [LV4.1A]			
Service Number	BQS51 - 1 - 2165021679					Month	JAN-2024			
Bill Number	JAN24N002803084		Bill Date	08-Jan-2024		Units consumed	29,569.99			
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI					Bill Demand	229817.21			
Address	PIPALIYA MEERA P P					Total Bill Amount On Due Date (In Rs.)	225124.00			
Employee Number		Mobile Number	97****356		Via Cheque	Via Cash				
Pole Number	2		Phase Given	THREE		20-Jan-2024	25-Jan-2024			
Meter Serial No	HPL3687560		Load Sanctioned	134.0 HP		Save Electricity				
Current Read Date	01-Jan-2024		Contract Demand	99.964 KW						
Reading Type	NORMAL		Maximum Demand	72.24						
Aadhaar Available?			B.P.L. Number							
Feeder Code	2060105020104 BA		D.T.R. Code	5761461619 Jayshre						
Current Reading	Previous Reading	M.F.	P.F.	Meter Consumption	Assessed Units	Total Units	GMC Units	Billed Units		
549505.93	519935.94	1	0.96	29569.99	0.00	29569.99	0.00	29569.99		
Distribution Center	Bilquis Ganj					Amount Details		Rs / Paise		
Contact number For Logging Complaint	Bilquis Ganj					Energy	Energy Charges		195161.93	
Mr./Ms.	REV_BQS		Junior Engineer				FPPAS Charges		0.00	
Phone No.	1912					Govt.	Fixed Charge		28800.00	
Complaint not resolved within 7 days							Electricity Duty		17565.00	
Mr./Ms.	SANJEEV KUMAR SINGH		EE				Metering Charges		0.00	
Phone No.	07552551222					Other Charges	ASD Instalment		0.00	
Meter reader	AM READ						Welding/ PF Surcharge/Incentive		-11709.72	
Supply Hours (Average Daily Supply Given)			Non beneficiary				Penal Charges			
Purpose	Dairy unit(produce other end products)		Security Amount Deposited			434152.00	Other Charges		0.00	
Bill Basis	Actual Bill		Security Amount Pending			0.00	Govt. Subsidy	Current Month Bill		229817.21
Last Payment Detail							M.P.Govt.Subsidy Amount		0.00	
Bill Month	Amount Paid	CAC Number	Punch Date	Payment Date		Sub Total		229817.21		
DEC-2023	182270	19	27-Dec-2023	12-Dec-2023		Interest On Security Deposit (-)		1734.23		
	0					CCB Adjustment		0.00		
Consumption Details Of Previous Months							Other Rebates (-)		866.43	
Reading Month	Reading Date	Reading	Units Consumed			Other Rebates	Employee Rebate (-)		0.00	
DEC-2023	01-Dec-2023	519936	22990				Lock Credit / Load Factor Rebate (-) (0.39)		2092.64	
NOV-2023	01-Nov-2023	496946	24992		Current Payable Amount	Previous Month Delayed payment Surcharge		0.00		
OCT-2023	01-Oct-2023	471954	21935		Old Dues / Arrear			0.0		
SEP-2023	01-Sep-2023	450019	26271		Amount recieved			0.00		
AUG-2023	01-Aug-2023	423748	25802		Total Amount Payable On Due Date			225124.00		
JUL-2023	01-Jul-2023	397946	21324		Due Date Late Payment Surcharge			2814.00		
Daily Average of current Bill	7,262.06					Total Amount Payable After Due Date			227938.00	
Daily Average Unit Consumption(Units)	953.87					Don't Wait for Last Date				

Cash Adjustment Detail				Executive Engineer
Code	Description	Posting Month	Amount	

Billing System: NGB Report 1.1.6 | Wed Jan 24 19:13:14 IST 2024 | v14

Sealed Payable Amount Receipt

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Bill Month JAN-2024 Bill Number JAN24N002803084

IVRS **N2165021679** **LV4**

Service Number **BQS51 - 1 - 2165021679**

Customer's Name M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI

Bill Payment last Date

Via Cheque

Via Cash

20-Jan-2024

25-Jan-2024

Total Bill Amount On Due Date **225124.00**

Total Amount Payable After Due Date **227938.00**

Sealed Payable Amount Receipt





Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill

GST No. 23AADCM6799G2Z4

CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)

NISHTHA PARISHAR GOVINDPURA BHOPAL

Call Centre No.-1912

https://portal.mpcz.in/

IVRS	N2165021679		Location Code	2574846 - [URBAN]		Old Service Number	BQS51-1-2165021679	
Division Name	O&M Sehore		Tariff Class	LV4 [LV4.1A]		Month	FEB-2024	
Service Number	BQS51 - 1 - 2165021679		Units consumed	34,506.26		Bill Demand	263373.83	
Bill Number	FEB24N002992307		Bill Date	07-Feb-2024		Total Bill Amount On Due Date (In Rs.)	257581.00	
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI		Bill Payment last Date			Via Cheque	Via Cash	
Address	PIPALIYA MEERA P P		22-Feb-2024			23-Feb-2024		
Employee Number		Mobile Number	97****356					
Pole Number	2		Phase Given	THREE				
Meter Serial No	HPL3687560		Load Sanctioned	134.0 HP				
Current Read Date	01-Feb-2024		Contract Demand	99.964 KW				
Reading Type	NORMAL		Maximum Demand	79.28				
Aadhaar Available?			B.P.L. Number					
Feeder Code	2060105020104 BA		D.T.R. Code	5761461619 Jayshre				
Current Reading	Previous Reading	M.F.	P.F.	Meter Consumption	Assessed Units	Total Units	GMC Units	Billed Units
584012.19	549505.93	1	0.96	34506.26	0.00	34506.26	0.00	34506.26
Distribution Center	Bilquis Ganj							
Contact number For Logging Complaint	Mr./Ms. REV_BQS		Junior Engineer	EE				
Phone No.	1912							
Complaint not resolved within 7 days	Mr./Ms. Amit Kumar Rai							
Phone No.	8406913389							
Meter reader	AM READ							
Supply Hours (Average Daily Supply Given)			Non beneficiary					
Purpose	Dairy unit(produce other end		Security Amount Deposited	434152.00				
Bill Basis	Actual Bill		Security Amount Pending	0.00				
Last Payment Detail								
Bill Month	Amount Paid	CAC Number	Punch Date	Payment Date				
JAN-2024	225124	20	30-Jan-2024	23-Jan-2024				
	0							
Consumption Details Of Previous Months								
Reading Month	Reading Date	Reading	Units Consumed					
JAN-2024	01-Jan-2024	549506	29570					
DEC-2023	01-Dec-2023	519936	22990					
NOV-2023	01-Nov-2023	496946	24992					
OCT-2023	01-Oct-2023	471954	21935					
SEP-2023	01-Sep-2023	450019	26271					
AUG-2023	01-Aug-2023	423748	25802					
Daily Average of current Bill	8,309.06							
Daily Average Unit Consumption(Units)	1,113.11							
Cash Adjustment Detail								
Code	Description	Posting Month	Amount					

Save Electricity

Amount Details

Rs / Paise

Energy	Energy Charges	227741.32
	FPPAS Charges	0.00
	Fixed Charge	28800.00
Govt.	Electricity Duty	20497.00
	Metering Charges	0.00
	ASD Instalment	0.00
Other Charges	Welding/ PF Surcharge/Incentive	-13664.48
	Penal Charges	
	Other Charges	0.00
Govt. Subsidy	Current Month Bill	263373.83
	M.P.Govt.Subsidy Amount	0.00
	Sub Total	263373.83
Other Rebates	Interest On Security Deposit (-)	1921.66
	CCB Adjustment	0.00
	Other Rebates (-)	0.00
	Employee Rebate (-)	0.00
	Lock Credit / Load Factor Rebate (-) (0.46)	3870.70
	Previous Month Delayed payment Surcharge	0.00
	Current Payable Amount	257581.00
	Old Dues / Arrear	0.0
	Amount recieved	0.00
	Total Amount Payable On Due Date	257581.00
	Due Date Late Payment Surcharge	3220.00
	Total Amount Payable After Due Date	260801.00
	Don't Wait for Last Date	

Billing System: NGB Report 1.1.6 | Wed Feb 21 10:21:04 IST 2024 | v14

Sealed Payable Amount Receipt

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Bill Month	FEB-2024	Bill Number	FEB24N002992307
IVRS	N2165021679		LV4
Service Number	BQS51 - 1 - 2165021679		
Customer's Name	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI		
	Bill Payment last Date		
	Via Cheque	Via Cash	
	22-Feb-2024	23-Feb-2024	
Total Bill Amount On Due Date	257581.00		
Total Amount Payable After Due Date	260801.00		



Sealed Payable Amount Receipt



Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill

GST No. 23AADCM6799G2Z4

CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)

NISHTHA PARISHAR GOVINDPURA BHOPAL

Call Centre No.-1912

<https://portal.mpcz.in/>

IVRS	N2165021679		Location Code	2574846 - [URBAN]		Old Service Number	BQS51 - 1 - 2165021679	
Division Name	O&M Sehore		Tariff Class	LV4 [LV4.1A]		Month	MAR-2024	
Service Number	BQS51 - 1 - 2165021679		Units consumed	27,268.31		Bill Demand	216869.15	
Bill Number	Bill Date		08-Mar-2024		Total Bill Amount On Due Date (In Rs.)	213018.00		
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI		Bill Payment last Date					
Address	PIPALIYA MEERA P P		Via Cheque	23-Mar-2024		Via Cash	23-Mar-2024	
Employee Number	Mobile Number	97*****356	Phase Given	THREE		Contract Demand	99.964 KW	
Pole Number	2	Load Sanctioned	134.0 HP		Maximum Demand	75.32		
Meter Serial No	HPL3687560		B.P.L. Number					
Current Read Date	01-Mar-2024		D.T.R. Code					
Reading Type	NORMAL		Save Electricity					
Aadhaar Available?								
Feeder Code								
Current Reading	Previous Reading	M.F.	P.F.	Meter Consumption	Assessed Units	Total Units	GMC Units	Billed Units
611280.50	584012.19	1	0.94	27268.31	0.00	27268.31	0.00	27268.31
Distribution Center	Bilquis Ganj		Bilquis Ganj		Amount Details		Rs / Paise	
Contact number For Logging Complaint	Mr./Ms. REV_BQS		Junior Engineer		Energy	Energy Charges	179970.85	
Phone No.	1912				Govt.	FPPAS Charges	0.00	
Complaint not resolved within 7 days	Mr./Ms. Amit Kumar Rai		EE		Govt.	Fixed Charge	28800.00	
Meter reader	Supply Hours (Average Daily Supply Given)		Non beneficiary		Other Charges	Electricity Duty	16197.00	
Purpose	Dairy unit(produce other end products)		Security Amount Deposited 434152.00		Other Charges	Metering Charges	0.00	
Bill Basis	Actual Bill		Security Amount Pending 0.00		Govt. Subsidy	ASD Instalment	0.00	
Last Payment Detail	Bill Month		Amount Paid	CAC Number	Punch Date	Payment Date	Other Charges	0.00
	FEB-2024		257581	17	27-Feb-2024	23-Feb-2024	Current Month Bill	216869.15
			0				M.P.Govt.Subsidy Amount	0.00
Consumption Details Of Previous Months	Reading Month		Reading Date	Reading	Units Consumed	Govt. Subsidy	Sub Total	216869.15
	FEB-2024		01-Feb-2024	584012	34506	Other Rebates	Interest On Security Deposit (-)	1921.66
	JAN-2024		01-Jan-2024	549506	29570	Other Rebates	CCB Adjustment	0.00
	DEC-2023		01-Dec-2023	519936	22990	Other Rebates	Other Rebates (-)	0.00
	NOV-2023		01-Nov-2023	496946	24992	Other Rebates	Employee Rebate (-)	0.00
	OCT-2023		01-Oct-2023	471954	21935	Other Rebates	Lock Credit / Load Factor Rebate (-) (0.39)	1929.75
	SEP-2023		01-Sep-2023	450019	26271	Other Rebates	Previous Month Delayed payment Surcharge	0.00
Daily Average of current Bill	7,345.45		Current Payable Amount		213018.00			
Daily Average Unit Consumption(Units)	940.29		Old Dues / Arrear		0.0			
Cash Adjustment Detail	Code		Description	Posting Month	Amount	Total Amount Payable On Due Date		
						213018.00		
						Due Date Late Payment Surcharge		
						2663.00		
						Total Amount Payable After Due Date		
						215681.00		
						Don't Wait for Last Date		
						Executive Engineer		

Billing System: NGB Report 1.1.6 | Fri Mar 15 13:19:45 IST 2024 | v14

Sealed Payable Amount Receipt

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Bill Month	MAR-2024	Bill Number	
IVRS	N2165021679		LV4
Service Number	BQS51 - 1 - 2165021679		
Customer's Name	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI		
	Bill Payment last Date		
	Via Cheque	Via Cash	
	23-Mar-2024	23-Mar-2024	



Total Bill Amount On Due Date **213018.00**
 Total Amount Payable After Due Date **215681.00**

Sealed Payable Amount Receipt



Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill

GST No. 23AADCM6799G2Z4 CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)
NISHTHA PARISHAR GOVINDPURA BHOPAL Call Centre No.-1912 <https://portal.mpcz.in/>

IVRS	N2165021679	Location Code	2574846 - [URBAN]	Old Service Number	BQS51-1-2165021679
Division Name	O&M Sehore	Tariff Class		Month	LV4 [LV4.1A]
Service Number	BQS51 - 1 - 2165021679	Month		Units consumed	APR-2024
Bill Number	APR24N004724076	Bill Date	13-Apr-2024	Bill Demand	28,571.75
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI	Total Bill Amount On Due Date (In Rs.)		Bill Payment last Date	221650.00
Address	PIPALIYA MEERA P				

Employee Number		Mobile Number	97****356	Via Cheque		Via Cash	
Pole Number	2	Phase Given	THREE	29-Apr-2024		29-Apr-2024	
Meter Serial No	HPL3687560	Load Sanctioned	134.0 HP				
Current Read Date	01-Apr-2024	Contract Demand	99.964 KW				
Reading Type	NORMAL	Maximum Demand	72.6				
Aadhaar Available?		B.P.L. Number					
Feeder Code	2060105020104 BA	D.T.R. Code	5761461619 Jayshre				
Current Reading	639852.25	Previous Reading	611280.50	Meter Consumption	28571.75	Assessed Units	0.00
		M.F.	1	P.F.	0.92	Total Units	28571.75
						GMC Units	0.00
						Billed Units	28571.75

Save Electricity

TOD Detail		Unit Consumed	Rebate / Surcharge
Head	Duration		
Off Peak Period	9 AM to 5 PM		
Peak Period	6 AM to 9 AM		
	5 PM to 10 PM		

Amount Details		Rs / Paise
Energy	Energy Charges	188573.55
	FPPAS Charges	-2584.07
	Fixed Charge	28800.00
Govt.	Electricity Duty	16738.00
	Metering Charges	0.00
	ASD Instalment	0.00
Other Charges	Welding/ PF Surcharge/Incentive	-6509.64
	Penal Charges	
	Other / TOD Rebate / Surcharge	0.00
Govt. Subsidy	Current Month Bill	225017.85
	M.P.Govt.Subsidy Amount	0.00
	Sub Total	225017.85
Other Rebates	Interest On Security Deposit (-)	1473.27
	CCB Adjustment	0.00
	Other Rebates (-)	0.00
	Employee Rebate (-)	0.00
	Lock Credit / Load Factor Rebate (-) (0.38)	1894.75
	Previous Month Delayed payment Surcharge	0.00

Distribution Center	Bilquis Ganj		
	Bilquis Ganj		
Contact number For Logging Complaint			
Mr./Ms.	REV_BQS	Junior Engineer	
Phone No.	1912		
Complaint not resolved within 7 days			
Mr./Ms.	Amit Kumar Rai	EE	
Phone No.	8406913389		
Meter reader	AMR_CELL		
Supply Hours (Average Daily Supply Given)		Non beneficiary	
Purpose	Dairy unit(produce other end products)	Security Amount Deposited	434152.00
Bill Basis	Actual Bill	Security Amount Pending	0.00

Last Payment Detail		Punch Date	Payment Date
Bill Month	Amount Paid		
MAR-2024	213018	28-Mar-2024	20-Mar-2024
	0		

Consumption Details Of Previous Months			
Reading Month	Reading Date	Reading	Units Consumed
MAR-2024	01-Mar-2024	611281	27268
FEB-2024	01-Feb-2024	584012	34506
JAN-2024	01-Jan-2024	549506	29570
DEC-2023	01-Dec-2023	519936	22990
NOV-2023	01-Nov-2023	496946	24992
OCT-2023	01-Oct-2023	471954	21935

Daily Average of current Bill 7,150
Daily Average Unit Consumption(Units) 921.67

Cash Adjustment Detail			
Code	Description	Posting Month	Amount



मतदाता मताधिकार का उपयोग अवश्य करें

Billing System: NGB Report 1.1.6 | Fri Apr 26 14:18:29 IST 2024 | v15

Sealed Payable Amount Receipt

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Bill Month	APR-2024	Bill Number	APR24N004724076
IVRS	N2165021679		LV4
Service Number	BQS51 - 1 - 2165021679		
Customer's Name	M/S JAISHRI GAYATRI FOOD PRODUCTION PRO SHRI KISHAN MODI		
	Bill Payment last Date		
	Via Cheque		Via Cash
	29-Apr-2024		29-Apr-2024
Total Bill Amount On Due Date	221650.00		
Total Amount Payable After Due Date	224421.00		



Sealed Payable Amount Receipt



Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill

GST No. 23AADCM6799G2Z4 CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)
NISHTHA PARISHAR GOVINDPURA BHOPAL Call Centre No.-1912 <https://portal.mpcz.in/>

IVRS	N2165021679	Location Code	2574846 - [URBAN]	Old Service Number	BQS51-1-2165021679
Division Name	O&M Sehore	Tariff Class		Month	MAY-2024
Service Number	BQS51 - 1 - 2165021679	Month		Units consumed	27,964.86
Bill Number	MAY24N005865947	Bill Date	28-May-2024	Bill Demand	213171.48
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTIO..			Total Bill Amount On Due Date (In Rs.) 210373.00	
Address	PIPALIYA MEERA, P, P			Bill Payment last Date	

Employee Number		Mobile Number	97*****356	Via Cheque	Via Cash
Pole Number	2	Phase Given	THREE	12-Jun-2024	12-Jun-2024
Meter Serial No	HPL3687560	Load Sanctioned	134.0 HP	Save Electricity	
Current Read Date	01-May-2024	Contract Demand	99.964 KW		
Reading Type	NORMAL	Maximum Demand	64.96		
Aadhaar Available?		B.P.L. Number			
Feeder Code	2060105020104 BA	D.T.R. Code	5761461619 Jayshre		
Current Reading	667817.11	Previous Reading	639852.25	M.F.	P.F.
		Meter Consumption	0.00	0.97	0.00
		Assessed Units	0.00	Total Units	GMC Units
				27964.86	0.00
				Billed Units	27964.86

TOD Detail				Amount Details		Rs / Paise
Head	Duration	Unit Consumed	Rebate / Surcharge	Energy		
Off Peak Period	9 AM to 5 PM	0.0	0.00	Energy Charges		184568.08
	6 AM to 9 AM	0.0	0.00	FPPAS Charges		-3809.49
Peak Period	5 PM to 10 PM	0.0	0.00	Fixed Charge		28800.00
				Govt. Electricity Duty		16266.00

Distribution Center	Bilquis Ganj	Metering Charges	0.00
	Bilquis Ganj	ASD Instalment	0.00
Contact number For Logging Complaint		Welding/ PF Surcharge/Incentive	-12653.11
Mr./Ms.	REV_BQS	Penal Charges	
Phone No.	1912	Other / TOD Rebate / Surcharge	0.00

Complaint not resolved within 7 days				Govt. Subsidy	Current Month Bill	213171.48
Mr./Ms.	Amit Kumar Rai	EE		Govt. Subsidy	M.P.Govt.Subsidy Amount	0.00
Phone No.	8406913389			Govt. Subsidy	Sub Total	213171.48

Meter reader	AMR_CELL	Security Amount Deposited	434152.00	Other Rebates	Interest On Security Deposit (-)	3715.20	
Supply Hours (Average Daily Supply Given)		Security Amount Pending	0.00	Other Rebates	CCB Adjustment	0.00	
Purpose	Dairy unit(produce other end products)			Other Rebates	Other Rebates (-)	0.00	
Bill Basis	Actual Bill			Other Rebates	Employee Rebate (-)	0.00	
Last Payment Detail				Other Rebates	Lock Credit / Load Factor Rebate (-) (0.38)	1854.51	
Bill Month	Amount Paid	CAC Number	Punch Date	Payment Date	Other Rebates	Previous Month Delayed payment Surcharge	2771.00
MAR-2024	213018	29	28-Mar-2024	20-Mar-2024	Other Rebates		
	0				Other Rebates	Current Payable Amount	210373.00

Consumption Details Of Previous Months				Other Rebates	Old Dues / Arrear	221650.0
Reading Month	Reading Date	Reading	Units Consumed	Other Rebates	Amount recieved	221650.00
APR-2024	01-Apr-2024	639852	28572	Other Rebates	Total Amount Payable On Due Date	210373.00
MAR-2024	01-Mar-2024	611281	27268	Other Rebates	Due Date Late Payment Surcharge	5400.00
FEB-2024	01-Feb-2024	584012	34506	Other Rebates	Total Amount Payable After Due Date	215773.00
JAN-2024	01-Jan-2024	549506	29570	Other Rebates	Don't Wait for Last Date	
DEC-2023	01-Dec-2023	519936	22990	Other Rebates		
NOV-2023	01-Nov-2023	496946	24992	Other Rebates		

Daily Average of current Bill	6,920.07	Executive Engineer	
Daily Average Unit Consumption(Units)	932.16		
Cash Adjustment Detail			
Code	Description	Posting Month	Amount

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Sealed Payable Amount Receipt

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Bill Month	MAY-2024	Bill Number	MAY24N005865947
IVRS	N2165021679		LV4
Service Number	BQS51 - 1 - 2165021679		
Customer's Name	M/S JAISHRI GAYATRI FOOD PRODUCTIO..		
	Bill Payment last Date		
	Via Cheque	Via Cash	
	12-Jun-2024	12-Jun-2024	
Total Bill Amount On Due Date	210373.00		
Total Amount Payable After Due Date	215773.00		



Sealed Payable Amount Receipt



Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal : Energy Bill

GST No. 23AADCM6799G2Z4

CIN No. U40109MP2002SGC015119 (Wholly Owned by Govt. of M.P.)

NISHTHA PARISHAR GOVINDPURA BHOPAL

Call Centre No.-1912

https://portal.mpcz.in/

IVRS	N2165021679	Location Code	2574846 - [URBAN]	Old Service Number	BQS51-1-2165021679
Division Name	O&M Sehore	Tariff Class		Month	JUN-2024
Service Number	BQS51 - 1 - 2165021679	Units consumed		Bill Demand	228025.76
Bill Number	JUN24N005602174	Bill Date	20-Jun-2024	Total Bill Amount On Due Date (In Rs.)	437845.00
Mr. / Ms.	M/S JAISHRI GAYATRI FOOD PRODUCTIO..			Bill Payment last Date	
Address	PIPALIYA MEERA, P, P			Via Cheque	Via Cash

Employee Number		Mobile Number	97*****356	Via Cheque	Via Cash
Pole Number	2	Phase Given	THREE	05-Jul-2024	05-Jul-2024
Meter Serial No	HPL3687560	Load Sanctioned	134.0 HP		
Current Read Date	01-Jun-2024	Contract Demand	99.964 KW		
Reading Type	NORMAL	Maximum Demand	63.56		
Aadhaar Available?		B.P.L. Number			
Feeder Code	2060105020104 BA	D.T.R. Code	5761461619 Jayshre		
Current Reading	695573.17	Previous Reading	667817.11	M.F.	P.F.
		Meter Consumption	27756.06	Assessed Units	0.00
		Total Units	27756.06	GMC Units	0.00
		Billed Units			27756.06

Save Electricity

TOD Detail				Amount Details		Rs / Paise
Head	Duration	Unit Consumed	Rebate / Surcharge			
Off Peak Period	9 AM to 5 PM	9611.46	-12687.00	Energy	Energy Charges	183190.00
Peak Period	6 AM to 9 AM	3310.24	4370.00		FPPAS Charges	8897.12
	5 PM to 10 PM	5889.33	7774.00	Govt.	Fixed Charge	28800.00
					Electricity Duty	17286.00

Distribution Center	Bilquis Ganj			Other Charges	Metering Charges	0.00
Contact number For Logging Complaint	Bilquis Ganj				ASD Instalment	0.00
Mr./Ms.	REV_BQS	Junior Engineer			Welding/ PF Surcharge/Incentive	-9604.36
Phone No.	1912				Penal Charges	
Complaint not resolved within 7 days				Govt. Subsidy	Other / TOD Rebate / Surcharge	-543.00
Mr./Ms.	Amit Kumar Rai	EE			Current Month Bill	228025.76
Phone No.	8406913389				M.P.Govt.Subsidy Amount	0.00
Meter reader	AMR_CELL				Sub Total	228025.76
Supply Hours (Average Daily Supply Given)		Non beneficiary		Other Rebates	Interest On Security Deposit (-)	1473.27
Purpose	Dairy unit(produce other end	Security Amount Deposited	434152.00		CCB Adjustment	0.00
Bill Basis	Actual Bill	Security Amount Pending	0.00		Other Rebates (-)	0.00
					Employee Rebate (-)	0.00
					Lock Credit / Load Factor Rebate (-) (0.37)	1710.37
					Previous Month Delayed payment Surcharge	2630.00

Bill Month	Amount Paid	CAC Number	Punch Date	Payment Date	Current Payable Amount
MAY-2024	221650	3	30-May-2024	27-May-2024	227472.00
	0				Old Dues / Arrear
					210373.0
					Amount recieved
					0.00

Reading Month	Reading Date	Reading	Units Consumed	Total Amount Payable On Due Date
MAY-2024	01-May-2024	667817	27965	437845.00
APR-2024	01-Apr-2024	639852	28572	5473.00
MAR-2024	01-Mar-2024	611281	27268	443318.00
FEB-2024	01-Feb-2024	584012	34506	
JAN-2024	01-Jan-2024	549506	29570	
DEC-2023	01-Dec-2023	519936	22990	

Daily Average of current Bill 7,252.97
 Daily Average Unit Consumption(Units) 895.36

Code	Description	Posting Month	Amount

Billing System: NGB Report 1.1.7 | Thu Jun 27 18:28:15 IST 2024 | v15

Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Ltd. bhopal :Electricity Bill:Page
O&M Sehore

Sealed Payable Amount Receipt

Bill Month	JUN-2024	Bill Number	JUN24N005602174
IVRS	N2165021679		LV4
Service Number	BQS51 - 1 - 2165021679		
Customer's Name	M/S JAISHRI GAYATRI FOOD PRODUCTIO..		
	Bill Payment last Date		
	Via Cheque	Via Cash	
	05-Jul-2024	05-Jul-2024	
Total Bill Amount On Due Date	437845.00		
Total Amount Payable After Due Date	443318.00		



Sealed Payable Amount Receipt



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Waste Water (Physico Chemical Parameter)

Annexure-7

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COPY FOR LAB I/C.....

Project Name		NGT Case OA No. 11/2024		Test Report No.	WW/24-25/86
Sample Description		Nallah near Gayatri Food Product Pvt. Ltd. - Upstream		Requisition No.	140
Date of sample collection		24.07.2024		Date	25.07.2024
Date of sample receipt		24.07.2024		Type of sample	Grab
Date of analysis		24.07.2024		Sample collected by	Dr. R C Verma, Sh. R Bandewar, Sh. JJ Ram
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.2	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	Suspended Solids	mg/L	8	APHA 2540 D	
10	Total Dissolved Solids	mg/L	372	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	7	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	Awaited	IS 3025, 1993	
15	Chloride	mg/L	24	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	2	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

Prepared by:

मिलिन्द कुमार निमजे / Milind Kumar Nimje
वैज्ञानिक-ग, लैब प्रमुख एवं सरकारी विशलेषक
Scientist-'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Waste Water (Physico Chemical Parameters)

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COPY FOR LAB I/C

Project Name		NGT Case OA No. 11/2024		Test Report No.	WW/24-25/87
Sample Description		Open Well of Pipariya Mira Downstream of Village		Requisition No.	140
Date of sample collection		24.07.2024		Date	25.07.2024
Date of sample receipt		24.07.2024		Type of sample	Grab
Date of analysis		24.07.2024		Sample collected by	Dr. R C Verma, Sh. R Bandewar,
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	6.8	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	Suspended Solids	mg/L	4	APHA 2540 D	
10	Total Dissolved Solids	mg/L	612	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	3	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	Awaited	IS 3025, 1993	
15	Chloride	mg/L	41	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	2	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

Prepared by:

मिलिन्द कुमार निमजे/Milind Kumar Nimje
वैज्ञानिक-‘ग’, लैब प्रमुख एवं सरकारी विश्लेषक
Scientist-‘C’ Lab Head & Government Analyst
क्षेत्रीय निदेशालय/Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Laboratory Head:



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Waste Water (Physico Chemical Parameter)

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COPY FOR LAB I/C

Project Name		NGT Case OA No. 11/2024		Test Report No.	WW/24-25/88
Sample Description		Nallah near Pipariya Mira Downstream of Industry		Requisition No.	140
Date of sample collection		24.07.2024		Date	25.07.2024
Date of sample receipt		24.07.2024		Type of sample	Grab
Date of analysis		24.07.2024		Sample collected by	Dr. R C Verma, Sh. R Bandewar,
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.6	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	Suspended Solids	mg/L	12	APHA 2540 D	
10	Total Dissolved Solids	mg/L	384	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	29	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	Awaited	IS 3025, 1993	
15	Chloride	mg/L	28	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	2	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-B	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

Prepared by:

मिलिन्द कुमार निमजे / Milind Kumar Nimje
शैक्षणिक-ग, लेब प्रमुख एवं सरकारी विश्लेषक
Scientist-'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Laboratory Head:
Page 41 of 92



Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Waste Water (Physico Chemical Parameter)

CUSTOMER COPY ✓
MASTER COPY E/LAB/06/TR-02
COPY FOR LAB I/C

Project Name	NGT Case OA No. 11/2024	Test Report No.	WW/24-25/89	
Sample Description	Nallah backyard Upstream of Industry	Requisition No.	140	
Date of sample collection	24.07.2024	Date	25.07.2024	
Date of sample receipt	24.07.2024	Type of sample	Grab	
Date of analysis	24.07.2024	Sample collected by	Dr. R C Verma, Sh. R Bandewar,	
S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	pH	pH unit	7.2	APHA, 4500H+B
8	Specific Conductivity	µmho/cm	-	APHA 2510 B
9	Suspended Solids	mg/L	32	APHA 2540 D
10	Total Dissolved Solids	mg/L	528	APHA 2540 C
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	COD	mg/L	14	APHA, 5220 B
14	BOD (3 days, 27°C)	mg/L	Awaited	IS 3025, 1993
15	Chloride	mg/L	41	APHA, 4500-CL-B
16	Total Alkalinity	mg/L	-	APHA 2320-B
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B
20	Oil & Grease	mg/L	2.1	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ -B
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B
30	Potassium (as K)	mg/L	-	APHA 3500-K-B
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B
32	Boron (as B)	mg/L	-	APHA 4500-B-C
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E
34	Total Coliform	MPN/100ml	-	APHA 9221-B
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36				
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Prepared by:

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वैज्ञानिक- 'ग', लैब प्रमुख एवं सरकारी विश्लेषक
Scientist-'C' Lab Head & Government Analyst
क्षेत्रीय निदेशालय/Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Laboratory Head
Page 42 of 92

FORM – I
(See Rule 7)

Notice of intention to have sample analysed

To

Shri Amit Kuklod, Director
M/s Jaysheer Gayatri Food Products Pvt. Ltd.
Vill. Pipaliya meera
Dist Sihone (M.P.)

Take this notice that it is intended to have analysed the sample of
04 nos. Surface water (Drains) flowing near to your
industry to assess concen. of pollutants with NGT Appeal
No: 11/2024 (22)
which have been taken today, the.....
24/07/2024 Day of 20 from
M/s. Jaysheer Gayatri food products Pvt Ltd.
.....

(Name and designation of the person who takes the sample)

01. u/s drain near m/s Jaysheer
02. open well at pipaliya meera Vill.
03. D/S drain at pipaliya meera Vill.
04. u/s drain in backyard of m/s Jaysheer

* Specify the place where the sample is taken.

Seal :

Date :

24/7/2024
सुनील कुमार मीणा
Sunit Kumar Meena
प्रशासिक-ई / Scientist-E
क्षेत्रीय निदेशालय (मध्य)
Regional Directorate (Central)
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
नापाल/Bhopal



विषय:- मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में प्राप्त शिकायत के संबंध में निरीक्षण प्रतिवेदन।

उपरोक्त विषयांतर्गत प्राप्त निर्देशानुसार दिनांक 10.07.2024 को मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को इकाई के पीछे भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में जिला प्रशासन सीहोर से प्राप्त शिकायत के परिपेक्ष्य में निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा किया गया। जिसका विवरण निम्नानुसार है:-

1. मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर में स्थापित है। इकाई में दूध आधारित उत्पादों का निर्माण किया जाता है।
2. निरीक्षण दिवस उद्योग संचालित पाया गया।
3. उद्योग के समीप से प्रवाहित नाले में ग्राम पिपलिया मीरा के स्थानीय रहावासियों द्वारा उद्योग के अनुपचारित दूषित जल के निस्त्राव होने की जानकारी दी गई थी। तदनुसार जल नमूने क्रमशः एकत्रित किये गये।
 - I. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित कुँए के जल नमूने।
 - II. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित ट्यूबवेल के जल नमूने।
 - III. श्री खुशीलाल मेवाड़ा ग्राम पिपलिया मीरा, जिला सीहोर, के घर के निकट स्थित नाले के जल नमूने।
4. जिला प्रशासन, सीहोर के प्रतिनिधि श्री सिद्धांत सिंगला (नायब तहसीलदार), श्री आशिष शर्मा (पटवारी), श्री पवन यादव (पटवारी) उद्योग स्थल पर निरीक्षण हेतु उपस्थित हुए।
5. जिला प्रशासन के उपरोक्त दल के साथ उद्योग का निरीक्षण किया गया। एवं निरीक्षण दौरान उद्योग द्वारा अनुपचारित दूषित जल को पाईप के माध्यम से उद्योग के पीछे परिसर के बाहर भूमि (अक्षांश- 23.1679, देशांतर- 77.13864) पर निस्तारित करते पाया गया।
6. उद्योग के अनुपचारित दूषित जल का भराव उक्त भूमि पर जगह-जगह देखा गया जो की सफेद एवं काले रंग का था। उपरोक्त दूषित जल बहकर समीपस्थ नाले में जाकर मिलता पाया गया।
7. उपरोक्त स्थल से भूमि पर भरे उक्त अनुपचारित दूषित जल के विधिक नमूने उद्योग प्रतिनिधि एवं जिला प्रशासन प्रतिनिधियों की उपस्थिति में एकत्र किये गये।

उपरोक्तानुसार उद्योग द्वारा अनुपचारित दूषित जल के भूमि पर निस्त्राव से इकाई द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्रावधानों के उल्लंघन की स्थिति पायी गई है। इस संबंध में उद्योग को जल अधिनियम 1974 के अंतर्गत बंद के निर्देश दिया जाना प्रस्तावित है।



प्रियंका कबीरपंथी
लेब असिस्टेंट
क्षेत्रीय कार्यालय

म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल



जैनेन्द्र चंदेल
रसायनज्ञ

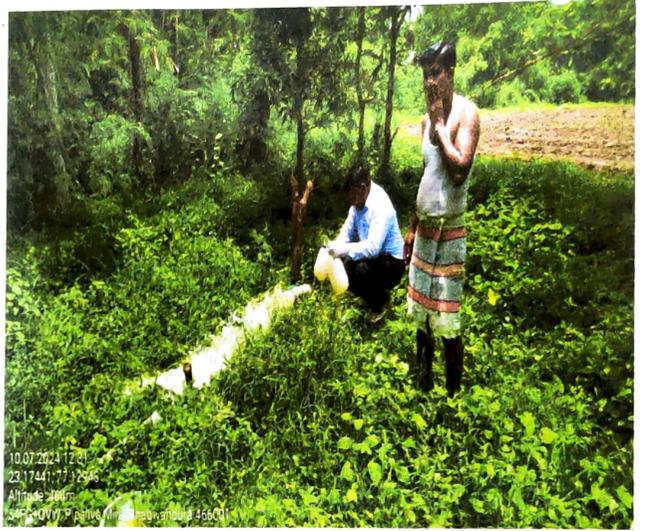
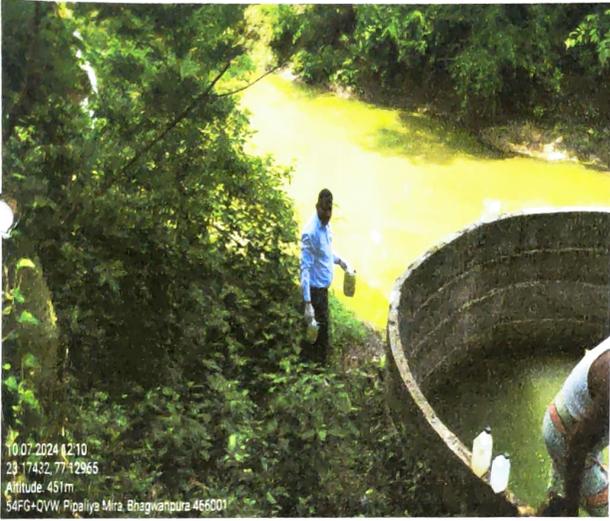
क्षेत्रीय कार्यालय

म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

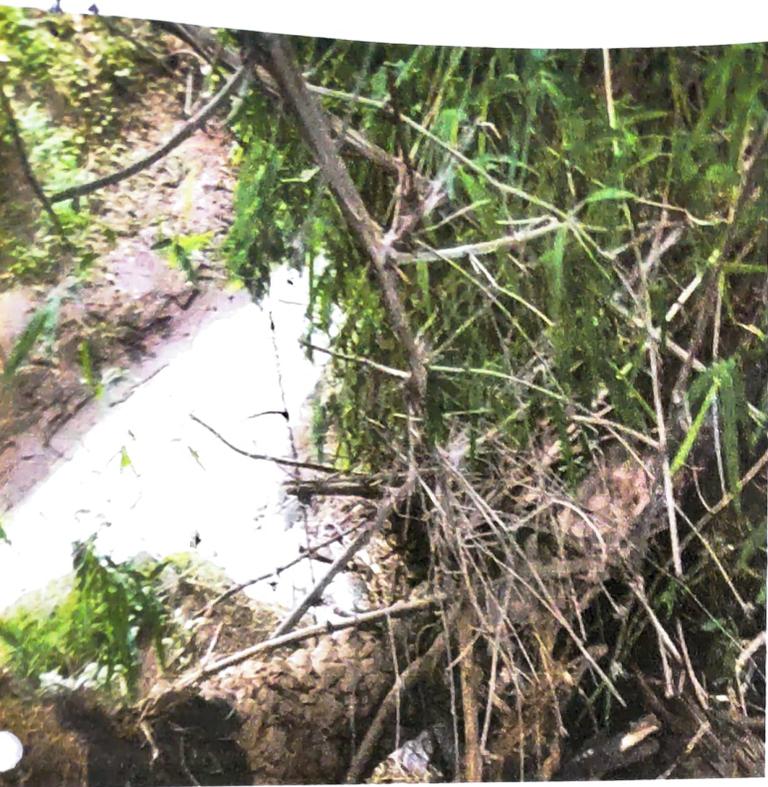
—: निरीक्षण फोटोग्राफ :-

दिनांक 10.07.2024

मेसर्स जयश्री गायत्री फूड्स प्रा.लि. ग्राम पिपलिया मीरा, जिला सीहोर द्वारा अनुपचारित दूषित जल को भूमि पर निस्तारण एवं बहकर समीपस्थ नाले में जाकर मिलने के संबंध में प्राप्त शिकायत के संबंध में।



2



विद्युत् नमूने स्थलिकरण



10.07.2024 12:08
23.1743, 77.12964
Altitude: 463m
54FG+QVW Pipaliya Mira, Bhagwanoura 466001



10.07.2024 17:17
23.16789, 77.13864
Altitude: 462m
548Q+454, Pipaliya Mira 466001

विद्युत् नमूने स्थलिकरण

REGIONAL OFFICE,
M.P. POLLUTION CONTROL BOARD,
Paryawaran Parisar, E-5, Arera Colony, Bhopal (M.P)
Phone No. -0755-2466392 E-mail :- romppcb_bpl@rediffmail.com

NOTICE OF INTENTION TO HAVE SAMPLE ANALYZED

To,

The occupier
M/s Jayshree gayatri
Food's. Pvt. Ltd. Vill. Pipliyameera
Teh. Sehore Dist. - Sehore (M.P.)

Take notice that it is intended to have analysed the sample of Water/Sewage effluent/trade which is being taken today the 10th day of July 2024 from (1)

① Untreated industrial effluent of m/s Jayshree gayatri Food's. Pvt. Ltd. at Vill. Pipliyameera is found discharging on near by agriculture land at Vill. Bijlora Teh. Sehore Dist. - Sehore which is leading towards the near by well and mixing into natural water.

Ganeshin
Name and designation of the person
Who takes the sample
10/7/24
R.O. M.P.P.C.B. Bhopal

(1) Here specify the stream, well, plant, vessel or placeform where the Sample is taken.

To,

Ms. Vineeta Jain
as
10/7/24

Sample Collected
My Presence.

[Signature]
10/7/24



[Signature]
10/7/24

Photographs taken during Field Visit by CPCB Team on 24.7.2024



Front gate of the Industry



Full view of the industry



View of the Old ETP



Coal storage near the boiler area



Boiler ash dumped near boiler house



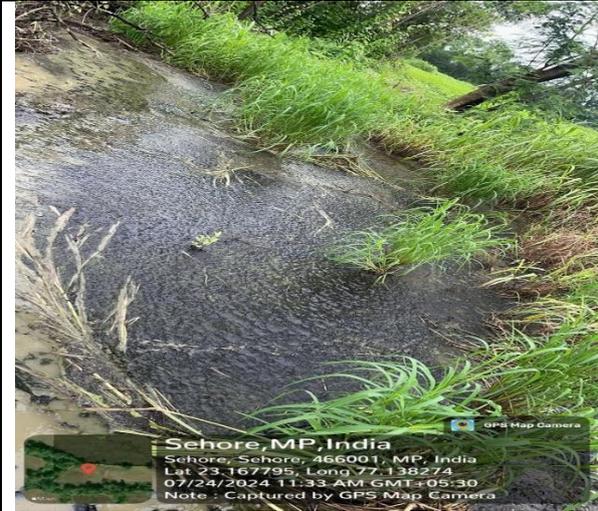
Drums of milk fat kept with used oil empty drums



Pipeline for sending effluent to new ETP and one pipeline for return treated water



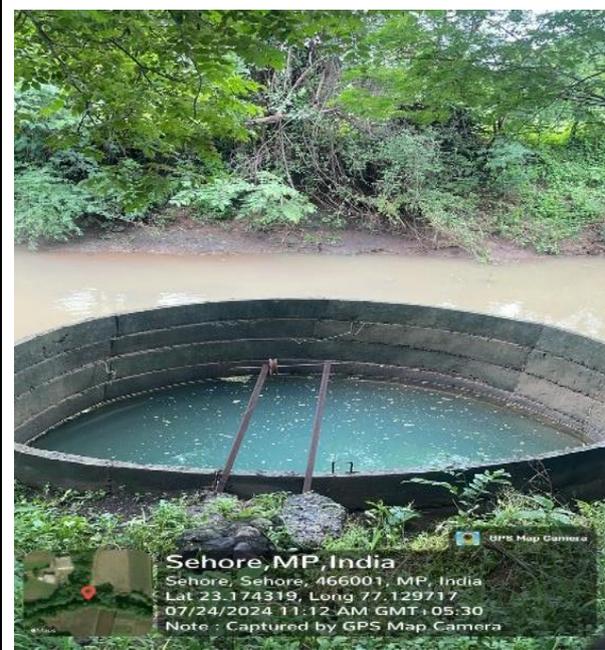
Accumulated effluent on agri land



Accumulated water was observed with black and green algal growth and semi dried white solids



Water Sampling conducted at 4 locations on 24.7.2024



Dug well near Pipaliya Mira village



Sampling u/s of the drain behind the industry



Legal sample handed over to occupier representative



View of New ETP



View of non-operational ETP inlet flow meter showing cumulative totaliser reading "0"

Water (Prevention & Control of Pollution) (Madhya Pradesh) Rules 1975

Bhopal, the 8th December 1975

No. 3816:-XXXIII.- In exercise of the powers conferred by section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (No.6 of 1974), the 'State Government, after consultation with the State Board for the Prevention and Control of Water Pollution, hereby makes the following rules,

namely:-

CHAPTER I - PRELIMINARY

1. Short title and commencement. - (1) These rules may be called the

Water (Prevention and Control of Madhya Pradesh Pollution) Rules, 1975.

(2) They shall come into force on the date of their publication in the "Madhya Pradesh Gazette."

2. Definitions.- In these rules, unless the context otherwise requires,

- (a) **"Act"** means the Water (Prevention and Control of Pollution) Act, 1974 (No. ,6 of 1974);
- (b) **"Chairman"** means the Chairman of the State Board;
- (c) **"State Board Laboratory"** means a laboratory established or recognised as such under sub-section (2) of Section 17;
- (d) **"State Water Laboratory"** means a laboratory established or specified as such under sub-section (1) of Section 52;
- (e) **"Form"** means a form set out in Schedule I;
- (f) **"Member"** means a member of the State Board and includes the Chairman thereof;
- (g) **"Member-Secretary"** means the Member-Secretary of the State Board;
- (h) **"Section"** means a section of the Act;
- (i) **"Schedule"** means a schedule appended to these rules;
- (j) **"Year"** means the financial year commencing on the first day of April.

CHAPTER II - TERMS AND CONDITIONS OF SERVICE OF THE MEMBERS OF THE STATE BOARD AND OF COMMITTEES OF STATE BOARD

3. Salaries, allowances and other conditions of service of the Chairman. - (I)

The terms and conditions of service of the Chairman including the scales of pay and allowances payable to him shall be such as may be specified in his order of appointment payable and in the absence of being so specified, such terms and conditions shall be as far as may be, the same as are applicable to the Head of

Department of the State Government of corresponding Status.

(2) Notwithstanding anything contained in sub-rule (1)-where a Government servant is appointed as Chairman, the terms and conditions of his service shall be such as may be specified by the State Government from time to time.

(3) The Chairman of the Board shall be entitled to travel by Air or Air-conditioned First Class compartment of railway and he shall be entitled to the actual lodging charges in addition to daily allowances subject to the such actual lodging expenditure limited to rupees 75 per day.

"4 (1) 'Appointment Salaries, Allowances and other conditions of Member Secretary :- The terms and conditions of service of the Member Secretary, including the scales of pay and allowances payable to him shall be such as may be specified in his order of appointment and in the absence of . being so specified, such terms and conditions shall be so far as may be, the same are applicable to a grade-I officer of corresponding status of the State Government.

(2) The State Government may also appoint an officer on deputation from Public Health Engineering Department or any other Technical Department or Institution, who possess the qualifications prescribed in clause (1) of sub-section (2) of Section 4 of the Water (Prevention and Control of Pollution) Act. 1974. (No.6 of 1974). The terms and conditions of services including the scale of pay and allowances payable to the Member Secretary will be the same as in his Parent Department or Institution; and he will be entitled to get deputation allowances as per Government Rules.

(3) The Member Secretary of the Board shall be entitled to the actual lodging charges in addition to daily allowance subject to such actual lodging expenditure limited to Rs. 50/- per day."

5. Terms and Conditions of service of members of the State Board.- Non-official members of the State Board shall be paid an allowance of Rupees 25 per day for each day of the actual meeting of the State Board.

(2) Non official members shall be paid I st class railway fares both ways for the railway journey undertaken by them for attending any of the Board's meeting from the normal place of their residence to the place of meeting.

(3) In case of journey by means of communication other than rail, thefare shall be limited to the amount as given in sub-clause (2).

(4) In respect of journeys for places not connected by rail he shall be eligible for actual bus fares plus 5 paise per km. to the nearest rail head.

(5) Non-official members, who are entitled to travelling allowance shall also be paid incidental charges at rupees 15/- for each journey to cover expenses of transport from the" residence at the headquarters to the bus stand / railway station or vice versa, porter charges, reservation, charges etc. for

I. Substituted vide notification No. F-12-145-32-97, dated 19 May, 1995.

departure from the headquarters and for arrival back to the headquarters. No incidental charges shall be paid for expenses that may be incurred for similar purpose at places of halts during the tour. Provided that in case a Member of the Legislative Assembly who is also a member of the State Board, the said daily and travelling allowances and incidental charges will be admissible when the Assembly is not in session and on production of certificate by the member that he has not drawn any such allowance for the same journey and halts from any other Government source or any other body.

(6) Government official members shall be governed by the Government T.A. and D.A. Rules as applicable to them.

6. Fees and allowances to be paid to such members of a committee of the State Board as are not members of the Board under sub-section (3) of

Section. 9.- A member of the committee of the State shall be paid in respect of meetings of the committee traveling and daily allowance if he is a nonofficial, at the rates specified in rule 5, as if he were a member of the State Board and, if a Government servant. at rates, admissible under the relevant rules for Government servants.

CHAPTER III - POWERS AND DUTIES OF THE CHAIRMAN AND MEMBER-SECRETARY AND APPOINTMENTS OF OFFICERS AND EMPLOYEES

7. Powers and duties of the Chairman. - (1) The chairman shall have overall control over the day-to-day activities of the State Board.

(2) (i) The Chairman may undertake tours within India for carrying out the functions of the State Board:

Provided that he shall keep the State Government through the Secretary to Government, Madhya Pradesh Town and Country Planning Department and the State Board informed of his tours.

(ii) The Chairman may, with the prior approval of the State Government visit any country outside India.

(3) The Chairman shall have full powers to make appointment. promotion. confirmation and termination of services of the officers and the employees of the Board.

(4) The Chairman shall exercise other financial and administrative powers as detailed in annexure appended to these rules.

8. Creation and abolition of posts.- The State Board may create such posts as it considers necessary for the efficient performance of its functions and may abolish any post, so created:

Provided that for the creation of. and appointments to. posts, the maximum of the scale of which is above Rs. 1500 per month the State Board shall obtain prior sanction of the State Government.

9. Powers and duties of the Member Secretary.- The Member Secretary shall be subordinate to the Chairman and shall, subject to the control of Chairman, exercise the following powers, namely:

- (1) The Member-Secretary shall have full powers in matters of promotion, confirmation, transfer and termination of services of Class III and Class IV employees of the Board:

Provided such persons shall have the right of appeal against the orders of the Member-Secretary, to the Chairman in disciplinary action cases; Where the disciplinary action has been ordered by the Chairman, the appellate authority shall be the State Governments in respect of Class I and Class II officers of the Board.

- (2) The Member-Secretary shall be in charge of all the confidential papers of the Board and shall be responsible for preserving them.
- (3) The Member-Secretary shall make all arrangements for holding meetings of the State Board and meetings of the State Board and meeting of the Committees constituted by the State Board.
- (4) All orders or instructions to be issued by the State Board shall be over the signature of the Member-Secretary or of any other officer authorised in this behalf by the Chairman.
- (5) The Member-Secretary shall authorise, sanction or pass all payments against allotment made or estimates sanctioned.
- (6) The Member-Secretary shall exercise other financial and administrative powers as detailed in annexure appended to these rules.
- (7) The Member-Secretary shall exercise such other powers and perform such other functions as may be delegated to him, from time to time either by the Board or by the Chairman.

10. Recruitment of Staff- (I) Recruitment to all posts under the Board shall be made :-

- (a) by direct recruitment or
- (b) by promotion or
- (c) by re-employment of retired Government servants when ever found necessary.

(2) Recruitment to all posts under the Board shall ordinarily be made subject to fulfilment of such standards as may be laid down for posts of corresponding status under the state Government from time to time.

11. Scales of pay, Allowances and T.A. and Daily Allowance, leave etc. :- (1) Scales of pay for the posts mentioned in column (1) of the table below shall be those as are specified in the corresponding entries in column (2) of the said table.

FOR STATE BOARD OFFICE	
Name of Post	Scale of Pay
(1)	(2)
	Rs.
CLASS I POSTS	
(a) Chief Chemist	680-1150
CLASS II POSTS	
(b) Asstt. Secretary	500-900
(c) Accounts Officer	500-900
(d) Asstt. Engineer (Civil)	425-900
(e) Asstt. Engineer (Chemical)	425-900
(f) Publi_Relations-cum-Statistical Officer	425-900
(g) Part time Legal Adviser	250 P.M.
CLASS III POSTS (NON-MINISTERIAL)	
(a) Junior Chemists	280-480
(b) Sub Engineers	280-480
(c) Tracers 169-300	
CLASS III MINISTERIAL	
(a) Office Superintendent	350-600
(b) Accountant Accounts	280-480
(c) Clerk	195-330
	(UDC Scale)
(d) Upper Division Clerk	195-330
(e) Lower Division Clerk	169-300
(g) Stenographer	280-480
Steno- Typist	169-300
	with special pay of Rs. 40 p.m.
CLASS IV POSTS	
(h) Peons	125-150
(i) Chowkidar	125-150
STAFF FOR FIELD OFFICE	
CLASS I POSTS	
(a) Superintending Engineer	1100-1500
(b) Executive Engineer	680-1]50
CLASS II POSTS	
(a) Assistant Engineer	425-900
CLASS III - NON-MINISTERIAL	
(d) Sub-Engineer	280-480
(e) Draftsman	280-480
(f) Tracer	169-300
CLASS III - MINISTERIAL	
(g) Office-Superintendent	280--180
(h) Accountant	280--180

(1)	(2)
	Rs.
(i) Upper Division Clerks	195-330
(j) Lower Division Clerks/Typist	169-300
(k) Steno- Typist	169-300
	with special pay of Rs. 40 p.m.
CLASS IV	
(l) Peons	125-150
(m) Chowkidar	125-150
STAFF FOR CENTRAL ENVIRONMENT	
CLASS I POSTS	
(a) Superintending Engineer	1100-1500
(b) Senior Scientists	680-1150
CLASS II POSTS	
(c) Scientists	425-900
CLASS III- NON MINISTERIAL	
(d) Junior Scientists	350-650
(e) Chemists	280-480
(f) Tracers	169-300
CLASS III-MINISTERIAL	
(g) Superintendent	280-480
(h) Accountant	280-480
(i) Upper Division Clerk	95-330
(j) Lower Division Clerk/Typist	169-300
CLASS IV	
(k) Laboratory Attendants.	125-150
(l) Peons	125-150

(2) The employees of the State Board shall be entitled to dearness allowance, city compensatory allowance, house rent allowance, conveyance allowance, travelling allowance and daily allowance at the rates as are applicable to the Government employees in the post carrying corresponding scales of pay.

(3) The employees of State Board shall be governed by the leave rule applicable to Government employees.

(4) For purposes of reimbursement of medical expenses and grant of loans and advances etc. employees of the State Board shall be governed by the rules as are applicable to Government employees.

(5) The employees of the State Board shall be governed by the same rules in respect of scales of pay, etc. as are prescribed by the State Government

for its employees of corresponding status.

(6) Class I and Class II Officers of the State Board shall get the actual lodging charges, in addition to daily allowance while on tour limited to Rs.25/- and Rs. 15/- per day respectively.

12. Powers of the Board.- The Board shall exercise powers in respect of other items as given in the Annexure appended to these rules.

CHAPTER IV - TEMPORARY ASSOCIATION OF PERSONS WITH STATE BOARD

13. Manner and purpose of association of persons with State Board.-

(1) The State Board may invite any person, whose assistance or advice it considers useful to obtain in performing any of its functions, to participate in the deliberations if any of its meetings.

(2) If the person associated with the Board under sub-rule (1) happens to be a non-official, he shall be entitled to get allowance of Rupees 25/- per day for each day of actual meeting of the State Board in which he is so associated.

(3) If such person is non-resident in Bhopal, he shall be entitled to travelling allowance at the rates specified under sub-rule (2) to (6) under Rule 5.

(4) Notwithstanding anything in sub-rules (2) and (3), if such person is a Government servant or an employee of any other organisation he shall be entitled to travelling and daily allowance only at the rates admissible under the relevant rules applicable to him.

CHAPTER V - CONSULTING ENGINEER

14. Appointment of consulting engineer. - For the purpose of assisting the State Board in the performance of its functions, the State Board may appoint a consulting engineer to the State Board for a specified period not exceeding four months:

Provided that the State Board may, with the prior approval of the State Government extend the period of the appointment from time to time:

Provided further that if at the time of the initial appointment the State Board had reason to believe that the services of the consulting engineer would be required for a period of more than four months, the State Board shall not make the appointment without the prior approval of the State Government.

15. Power to terminate appointment.- Notwithstanding the appointment of a consulting engineer for a specified period under rule 14, the State Board shall have the right to terminate the services of the consulting engineer before the expiry of the specified period, if, in the opinion of the Board, the consulting engineer is not discharging his duties properly or to the satisfaction of the Board or such a course of action is necessary in the public interest.

16. Emoluments of the consulting engineer.- The State Board may pay the consulting engineer suitable emoluments of fees depending on the

nature of work, and the qualifications and experience of the consulting engineer:

Provided that the State Board shall not appoint any person as consulting engineer without the prior approval of the State Government if the emoluments or fees payable to him exceeds rupees one thousand five hundred per month.

17. Tours by consulting engineer. - The consulting engineer may undertake tours within the country for the performance of the duties entrusted to him by the State Board and in respect of such tours he shall be entitled to travelling and daily allowances as admissible to a Grade I Officer of the State Government. He shall, however, get the prior approval of the Chairman to his tour programme.

18. Consulting engineer not to disclose information.- The consulting Engineer shall not disclose any information other given by the State Board or obtained during the performance of the duties assigned to him either from the State Board or otherwise, to any person other than the State Board without the written permission of the Board.

19. Duties and functions of the consulting engineer.- The consulting engineer shall discharge such duties and perform such functions as are assigned to him, by the State Board and it will be his duty to advise the Board on all technical matters referred to him by the Board.

CHAPTER VI - BUDGET OF THE STATE BOARD

20. Form of budget estimates.- (1) The budget in respect of the year next ensuing showing the estimated receipts and expenditure of the State Board shall be prepared in Forms, I, II, III and IV and submitted to the State Government.

(2) The estimated receipts and expenditure shall be accompanied by the revised budget estimates for the current year.

(3) The budget shall as far as may be, based on the account heads specified in schedule II.

21. Submission of budget estimates to the State Board.- (1) The budget estimates as compiled in accordance with rule 20 shall be placed by the Member-Secretary before the State Board before the 5th October each year for approval. '

(2) After approval of the budget estimates by the State Board, four copies of the final budget proposals incorporating therein such modifications as have been decided upon by the State Board shall be submitted to the State Government before the 15th October each year.

22. Estimates of establishment expenditure and fixed recurring charges.- (1) The estimates of expenditure on fixed establishment as well as fixed monthly recurring charges on account of rent, allowances, etc., shall provide for the gross sanctioned pay without deductions of any kind.

(2) To the estimates referred to in sub rule (I) shall be added a suitable provision for leave salary based on past experience with due regard to the intention of the members of the staff in regard to leave as far as the same can be ascertained.

(3) If experience indicates that the total estimate for fixed charges referred to in sub-rules (I) and (2) is not likely to be fully utilised, a suitable lump-sum deduction shall be made from total amount estimated.

23. Re-appropriations and emergent expenditure.- No expenditure which is not covered by a provision in the sanctioned budget estimates, or which is likely to be in excess over the amount provided under any head, shall be incurred by the State Board without provision being made by re-appropriation from some other head under which saving are firmly established and available.

24. Power to incur expenditure. - *The* State Board shall incur expenditure out of the funds received by it in accordance with the powers delegated to the Board and the Chairman and the Member-Secretary as laid down in rules of the Board and where no specific Rules have been framed by the Board the financial rules of the State Government and other instructions issued by the Government from time to time shall apply,

25. Operation of fund of the State Board.- The fund of the State Board shall be operated by the Member-Secretary of the State Board or in his absence by any other officer of the State Board who may be so empowered by the State Board.

26. Opening of Account in Bank.- (I) Bank accounts shall be opened in the name *of* the Board in any scheduled Bank and such accounts shall be operated by the following authorities upto the limits as shown against them :

- | | | |
|----|---|---|
| 1. | Chairman | Full Powers. |
| 2. | Member-Secretary | Upto Rs. 1.00/- (Rs. One Lakhs)'
in one transaction |
| 3. | Chief Scientific Officer/
Chief Engineer/Finance Officer | Upto Rs. 10,000/- (Rs. Ten <i>Thou-</i>
<i>sand</i>)
in the absence of Member Secre-
tary in one transaction: |

Provided that the Chairman may delegate his power to Member Secretary, or any other officer to sign the cheques for amounts exceeding Rs. 50,000/- (Rs. Fifty Thousand) in the event *of* his absence.

(2) Cheques draw'n in favour *of* the Board shall be endorsed by the Chairman or the Member-Secretary.

(3) The Member-Secretary may at any time retain in his hand a sum not

LAs amended "ide notification No. F-5- I 14/32/91. dated 12-8-97.

exceeding Rs. One thousand to meet current expenditure of an urgent nature.

27. Maintenance of Cash Book :

- (1) The Cash Book shall be maintained by the Member-Secretary.
- (2) The Member-Secretary shall immediately bring into account in the Cash Book all moneys received and spent by the Board.

28. Saving. - Nothing in this Chapter shall apply to a budget already finalised or expenditure already incurred before the commencement of these rules.

CHAPTER VII- ANNUAL REPORT OF THE STATE BOARD

29. Form of annual report.- The annual report in respect of the year last ended giving a true and full account of the activities of the State Board during the previous financial year shall contain the particulars specified in the Schedule III I (and shall be submitted to the State Government by the 15th of May each year.]

CHAPTER VIII - ACCOUNT OF THE STATE BOARD

30. Form of annual statement of accounts of the State Board.- The annual statement of accounts of the State Board shall be in forms V to IX.

CHAPTER IX - REPORT OF STATE BOARD ANALYST

31. When a sample of any water, sewage or trade effluent has been sent for analysis to a laboratory established or recognised by the State Board, the State Board analyst appointed under sub-section (3) of Section 53, shall analyse the sample and submit to the State Board a report in triplicate in Form.X of the result of such analysis.

CHAPTER X - STATE WATER LABORATORY

32. Functions of the State Water Laboratory.- The State Laboratory shall cause to be analysed any samples of water, sewage or trade effluent received by it from any officer authorised by the State Board for the purpose, and the findings shall be recorded in triplicate in Form XI.

33. Fees for report.- The fees for each such report shall be such as may be notified by the State Government from time to time.

CHAPTER XI - APPLICATION FOR CONSENT

34. Form of notice-- A notice under clause (a) of sub-section (3) of Section 21 shall be in form XII.

35. Application for consent.- An application for obtaining the Consent of the State Board for establishing or taking any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge, sewage, or trade effluent into a stream or well or sewer or on land (such discharge being hereinafter in this rule referred to as discharge of sewage): or for bringing into

I. D_kted _ide Notification No, 1'-5/114/32'9. dated 18-3-1993. 2,
Substituted vide \oloficalion No, 11-5/86!3_ dated 31-5-91.

use any new or altered outlet for the discharge of sewage or beginning to make any new discharge of sewage under section 25 or for continuing an existing discharge of sewage under section 26 shall be made to the State Board in the form prescribed under Water (Prevention and Control of Pollution) (Consent) Madhya Pradesh Rules, 1975.

36. Procedure for making inquiry into application for consent.- (I)

On receipt of an application for consent under section 25 or section 26, the State Board may depute any of its Officers, accompanied by as many assistants as may be necessary, to visit the premises of the applicant to which such application relates for the purpose of verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars of information as such office may consider necessary. Such officer may, for the purpose, inspect any place where plants or sewage or trade effluent is discharged by the applicant, or treatment plants, purification works or disposal systems of the applicant and may require the applicant to furnish to him any plants, specifications and other data relating to such treatment plants, purification works or disposal systems or any part thereof, that he considers necessary.

(2) Such officer shall before visiting any premises of the applicant for the purpose of inspection under sub-rule (1) above, give notice to the applicant of his intention to do so in Form XIII. The applicant shall furnish to such officer all facilities that such officer may legitimately require for the purpose.

(3) An officer of State Board may, before or after carrying out an inspection under sub-rule (1) above, require the applicant to furnish to him, orally or in writing such additional information or clarification, or to produce before him such documents, as he may consider necessary for the purpose of investigation of the application and may, for that purpose, summon the applicant or his authorised agent to the office of the State Board.

"37. Directions.- (I) Any direction issued under, Section 33-A shall be in writing.

(2) The direction shall specify the nature of action to be taken and the time within which it shall be complied with by the person, Officer or the authority to whom such direction is given.

(3) The person, officer or authority to whom any direction is sought to be issued shall be served with a copy of the proposed direction and shall be given an opportunity of not less than fifteen days from the date of service of a notice to file with an officer designated in this behalf, the objections, if any, to the issue of the proposed direction.

(4) Where the proposed direction is for the stoppage or regulation of electricity or water or any other services affecting the carrying on any industry, operation or process and is sought to be issued to an officer or an authority, a

I. Inserted vide notification No. F-II-5 /32 dated 31-5-91

copy of the proposed direction shall also be endorsed to the occupier of the industry, operation or process, as the case may be, and objections, if any, filed by the occupier with an officer designated in this behalf shall be dealt with in accordance with the procedures under sub-rules (3) and (5) of this rule:

Provided that no opportunity of being heard shall be given to the occupier, if he had already been heard earlier and the proposed direction referred to in sub rule (3) above for the stoppage or regulation of electricity or water or any other service was the resultant decision of the State Board after such earlier hearing.

(5) The State Board shall within a period of 45 days from the date of receipt of the objections, if any, or from the date upto which an opportunity is given to the person, officer or authority to file objections, whichever is earlier, consider the objections and for reasons to be recorded in writing, confirm, modify or decide not to issue the proposed direction.

(6) In case where the State Board is of the opinion that there is likelihood of a grave injury to the environment and it is not expedient to provide an opportunity to file objections against the proposed direction it may, for reasons to be recorded in writing, issue directions without providing such an opportunity:

(7) Every notice or direction required to be issued under this rule shall be deemed to be duly served :

- (a) Where the person to be served is a company, if the document is addressed in the name of the company at its registered office or at its principal office or place of business and is either
 - (i) sent by registered post; or
 - (ii) delivered at its registered office or at the principal office or place of business;
- (b) Where the person to be served is an officer serving Government, if the document is addressed to the person and a copy thereof is endorsed to his Head of the Department and also to the Secretary to the Government in charge of the Department in which for the time being the business relation to the Department in which the officer is employed is transacted and is either :
 - (i) is given or tendered to him;
- (c) In any other case, if the document is addressed to the person to be served and
 - (i) is given or tendered to him, or
 - (ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business or is given or tendered to some adult member of his family or is affixed on some conspicuous part of the land or building

- if any, to which it relates. or
(iii) is sent by registered post to that person.

Explanation. - For the purposes of this sub-rule

- (a) "**Company**" means any body corporate and includes a firm or other association or individuals;
(b) "**a servant**" is not a member of the family.

38. Manner of giving notice.- The manner of giving notice under clause (b) of sub-section (1) of Section 49 shall be as follows, namely :

- (1) The notice shall be in writing in from XIV;
(2) If the alleged offence has taken place in any part of the State, the person giving notice may send notice to:
(i) the State Board, and
(ii) Housing and Environment Department (represented by Secretary to Government of Madhya Pradesh.)
(3) The notice shall be sent by registered post with acknowledgement due; and
(4) The period of sixty days mentioned in clause (b) of sub-section (1) of Section 49 of the Act. shall be reckoned from the date it is first received _y one of the authorities mentioned in clause (2)".

Explanation :

- (1) In case the notice is given in the name of a company, documentary evidence authorising the person to sign the notice on behalf of the company shall be enclosed to this notice. Company defined in the Explanation to section 47 of the Act.
(2) Here give the name and address of the alleged and offend. In case of a manufacturing, processing operating unit, indicate the name location/nature of activity, etc.
(3) Documentary evidence shall include photographs/technical reports/health reports of the area etc. for enabling enquiry into the alleged violation/offence."

ANNEXURE

DELEGATION OF POWERS

Under sub-rule (4) of Rule 7, sub-rule (6) of Rule 9 and Rule 12 of Water (prevention & Control of Pollution) Madhya Pradesh Rules, 1975.

S. No.	Particulars of Powers	Powers of Chairman	Powers of Member Secretary	Powers of Board
1	2	3	4	5
1	To Countersign T.A. Bills and Medical reimbursement Bills.	Full powers for himself and for a II other class I and Class" officers and T.A. Bills of Non-official member's of the Board. Powers could be delegated.	Full powers in respect of Class II. Class III and class IV employees of the Board. Powers could be delegated.	Nil
2	To sanction journeys of Boards officers and employees outside the State.	Full powers	Nil	Nil
3	To grant exemption from the rule limit of payment of daily allowance to halts on tour 10 days in each case.	Full powers upto 30 days.	Full powers upto 15 days. in respect of Class II. Class III & Class IV employees of the Board.	Full powers beyond 30 days.
4	Power to sanction special pay not exceeding 10% of the minimum pay of the additional post held.	Full powers	For period not exceeding 12 months in respect of Class III and Class IV employees of the Board.	Nil

I. Am_lld_d \id_ Notili_alioll No. 1'-17-11\5/32 (hit_d II-()-'!!

1	2	3	4	5
5	(a) To sanction contingent expenditure. (b) To make petty purchase from local market without calling quotations etc.	Upto Rs. 30,000/- for single item of non-recurring nature and Rs. 15,000/- for item of recurring nature.	Upto Rs. 10,000/- for single item of non-recurring nature and Rs. 2,500/- for item of recurring nature. The Member Secretary may purchase anyone article not exceeding one thousand rupees in value at a time in cash from local market. No article of the value of which exceeds one Thousand rupees shall be purchased in cash by the Member Secretary without the approval of the Chairman. Upto Rs. 1500/- per month.	Full power Nil
6	Hiring of Building for Show-rooms, garages, office etc.	Full powers		Nil
7	Purchase of stationary articles etc.	Upto Rs. 15,000/- at a time subject to the provisions in the Budget.	Upto Rs. 10,000/- per annum.	Nil
8	Purchase of Books and Journals	Full powers to the extent of Budget provisions.	Upto Rs. 5,000/-	Nil
9	Write off dead stock	Upto Rs. 5,000/- in each case.	Upto Rs. 2,000/- in each case	Full powers
10	To purchase furniture by inviting tenders.	Full powers to the extent of Budget provisions and upto Rs. 15,000/- at a time.	Upto Rs. 25,000/- per annum.	Nil.

I	2	3	4	5
II	To approve estimates for civil works and purchase of equipments.	Upto Rs. 20,000/-	Upto Rs. 5,00,000/-	Full powers
12	To sanction expenditure on entertainment and other miscellaneous items in connections with the affairs of the Board.	Upto Rs. 2,500/- at a time	Upto Rs. 500/- at a time.	Full powers
13	Creation of posts of contingency paid staffs.	Full powers. Powers could be delegated.	Nil	Nil
14	Acceptance of Tenders	Upto Rs. 15,00,000/-	Upto Rs. 3,00,000/-	Full powers
15	(a) Open tenders and more than one valid tenders.	Upto Rs. 15,00,000/-	Upto Rs. 3,00,000/-	Full powers
	(b) A single tender by acceptance of contracts by negotiations.	Upto Rs. 5,00,000/-	Upto Rs. 2,00,000/-	Full powers
	(c) Acceptance without calling tenders of contracts due to emergency.	Upto Rs. 2,00,000/-	Upto Rs. 50,000/-	Full powers
	(d) Open tenders on the basis of lowest quotations.	Upto Rs. 2,00,000/-	Upto Rs. 20,000/-	Full powers
	(e) Open tenders where lowest quotation is not to be accepted.	Upto Rs. 1,00,000/-	Upto Rs. 20,000/-	Full powers
	(I) Purchase on the basis of quotation.	Upto Rs. 1,00,000/-	Upto Rs. 20,000/-	Full powers

1	2	3	4	5
16	Purchase of Laboratory equipments. . Sanction of	Upto Rs. 2,50,000/-	Upto Rs. 20,000/-	Full powers I'
17	advertisement/ printing charges.	Upto Rs. 10,000/- at a time	Upto Rs. 2,500/-	Full powers
18	To declare stores as surplus unserviceable and to fix their . reserve/resale price and to prescribe the mode of their disposal.	Upto Rs 50,000/-	Upto Rs. 10,000/-	Full powers
19	Expenditure for emergency construction of works other than items of purchase.	Upto Rs. 1,00,000/	Upto Rs. 20,000/- .	Full powers
20	To sanction write off losses:			Full powers Upto Rs.
	(a) Not due to theft, fraud and negligence.	5,000/- in each	Upto Rs. 2,000/- in each	Full powers case, case.
	(b) Due to fraud, theft or negligence subject to enquiry.	Upto Rs 3,000/- in each Upto Rs. 5,000/- at a time	Upto Rs. 1,000/- in each Upto Rs. 1,000/- at a time	Full powers cash case Full powers'
21	Sanction of demurrage/ Wharf age			
22	Investment of funds Payment	Full powers		
23	of advance to the employees:			
	(a) Motor Car/Motor Cycle/ Cycle	Full powers	Full powers in respect; of class III and Class IV em- ployees.	
	(b) House Building	Full Powers.	Do	

	2	3	4	5
	(c) Travelling Allowances.	Full powers and also non official members of the Board.	Full powers in respect of Class I, Class II, Class III, and Class IV employees	
24	To sanction advance 'for publishing advertisements, to the Director, information and publicity.	Rs, 20,000/- at a time		
25	To sponsor seminar, workshop etc. with any recognised institution and Pollution Control	Upto Rs. 7,500/- at a time		Full powers
Administrative Powers				
	Power to grant/withhold annual increments.	Full powers in respect of Class I & Class II Officers. IV Em-	Full power in respect of Class III & Class	Nil
2	Power to sanction crossing of efficiency bars.	Do	employees.	Nil
3	To sanction casual leave and special casual leave.	Do	Do	Nil
4	To sanction all kinds of leave and study leave within India.	Do	Do	Nil
5	Power to take disciplinary action in accordance with classification control & appeal rules. Approval of Tour Programmes	Do	Do	Nil
6	Writing of Confidential reports	Do	Do	Nil
7				Nil

SCHEDULE I

FORM I

State Board for Prevention and Control of Water Pollution detailed Budget Estimates for the year

(See Rule 20)

ADMINISTRATION

(Expenditure)

Head of Account	Actuals for the past three years			Sanctioned estimate for the current year		Actuals of six months of the current year
	19	19	19	19	19	
(1)	(2)	(3)	(4)	(5)		(6)

Actuals of six months of the current year	Revised estimates for the current year	Budget estimates for the next year	Variations between columns 5 and 8	Variations between columns 8 and 9	Explanation for columns 10 and 11
(7)	(8)	(9)	(10)	(11)	(12)

FORM II

State Board for the Prevention and Control of Water Pollution

ESTABLISHMENT

Statement of details of provision for pay of officers/Establishment for the year 19...

(See Rule 20)

Name and Designation	Reference to page of estimate from	Sanctioned Pay of the Post			Amount of provision for the year at the rate in Column e (c)	Increment falling due within the year			Total provision for the year i.e. total of columns 4 and 5 (c)	Remarks
		Mini.	Maxi.	Actual		Date of increment	Rate of increment	Amount of increment for the year		
		(a)	(b)	(c)		(b)	(b)	(c)		
(1)	(2)		(3)		(4)		(5)		(6)	(7)
<p>Mini. Maxi. Actual pay of the person concerned due on 1 st April Next year</p>										

**FORM IV State Board for the Prevention and Control of Water
Pollution Abstract of Nominal Rolls**

(See Rule 20)

Revised Esti

Actual Sanc- tioned	Particulars posts	of	Sanc- tioned Grnat 19	Budge t 19	19 mates		Budget 19	Estimates 19	Explanation for the difference be 19
(1)	(2)		No. of posts include d	Pay and allow- nace	No. of posts include d	Pay and allow- ances	(8)	Revised Esti (9)	sanctioned Budget Grant, Re- vised Budget Grant, mates and Budget
	I Officers								
	(a) Posts filled								
	(b) Posts Vacant								
	Total-I-Officers								
	II Establishment								
	(a) Posts filled								
	(b) Posts vacant								
	Total II Establishment								
	..								
	III Class IV								
	(a) Posts filled								
	(b) Posts vacant								
	Total III- Class IV								
<hr/>									
	Grand Total I, II and III								
<hr/>									

FORM V
State Board for the Prevention and Control of Water Pollution
 Receipts and Payment for the year ended
(See Rule 30)

Previous Year (1)	Receipts	Previous Year (3)	Payment (4)
I. Opening Balance Grants received (a) from Government (b) from other agencies		I. Capital Expenditure (i) Works (ii) Fixed Assets (iii) Other Assets (a) Laboratory Equipment (b) Vehicles (c) Furniture and Fixtures (d) Scientific Instruments and Office Appliances. (e) Tools and Plant	
II. Fees		II. Revenue Expenditure A. Administrative (i) Pay of Officers (ii) Pay of Establishment (iii) Allowance and Honoraria (iv) Leave Salary and Pension contributions. (v) Contingent Expenditure	
III. Fines and Forfeitures IV. Interest on investments 'v'. Miscellaneous Receipts			
V!. Miscellaneous Advances VII. Deposits	Total.....		

(1)	(2)	(3)	(4)	
Opening Balance	Deduct Recoveries B. (i) Board Laboratory (ii) Charges to be paid to the Central Water Laboratory. C. Running and maintenance of vehicles. D. Maintenance and Repairs (i) Buildings and land Drainage including rents, if any (ii) Works (iii) Furniture and Fixtures (iv) Scientific Instruments and Office Appliances. (v) Tools and Plants (vi) Temporary works (including maintenance and repairs) E. Fees to Consultants and Specialists F. Law Charges G. Miscellaneous H Fees for Audit 3. Purchase 4. Miscellaneous 5. Advances 6. Deposits Closing Balance			Total:.....

.....
Accounts Officer

.....
Member Secretary

.....
Chairman

State Board for Prevention and Control of Water Pollution Annual Statement of Account

Income and Expenditure Account for the year ended 31st March, 1997

(See Rule 30)

Previous Year	Expenditure	Details	Total of Sub-head	Total of Major head	Previous Year	Income	Total of Sub-head	Total of Major Head
Rs.		(2)	(3) Rs.	(4) Rs.	(5) Rs.	(6)	(7) Rs.	
To					By			
Revenue expenditure					(I) Grants Received:			
(A) Administrative:					(a) From Government			
(i) Pay of Officers					(b) From other agencies			
(ii) Pay of establishment (iii) Allowance and Honoraria					Total:.....			
(iv) Leave salary and Pension Contributions					Less:			
(v) Board's Contribution to the staff Provident Fund					Amount utilised for Capital expenditure			
(vi) Contingent expenditure Deduct Recoveries					Net grant available for Revenue expenditure			
(B) Running expenses of Laboratories :					(II) Fees			
(i) Main Laboratory					(11I) Service Rental Charges			

	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(vi) Tools and plants							
(I) Miscellaneous:							
(i) Write off of losses (as per details in the statement attached).							
(ii) Other miscellaneous expenditure							
(J) Fees for Audit							
(K) Excess of Income over expenditure.							
Total.....							

..... Accounts Officer Member-Secretary Chairman
---------------------------	---------------------------	-------------------

FORM VII
State Board for Prevention and Control of Water Pollution
Annual Statement of Accounts
 Balance Sheet as at 31 st March; 197
 (See Rule 30)

<u>Capital and Liabilities</u>				<u>Property and Assets</u>			
Previous Year	De tails	Total of head	Total of Major head	Previous Year	De- tails	Total of Sub- head	Total of Major head
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
A. Capital Fund							
(i) Grants received <i>from</i> Govern- ment <i>for</i> Capital expenditure-				1. Works (As per Form VIII).			
(a) Amount utilised up to 31st March 197				2. Fixed Assets (As per Form IX)			
(b) Unutilised balance on 31 st March 197				(a) Value of land provided by Government (at cost) (b)			
ii) Grant from other agencies <i>for</i> capital expenditure:				Buildings-Balance as per last Balance sheet			
(a) Amount utilised up to 3 I st March 197				Additions during the year			
(b) Unutilised balance on 31 st March 197 (iii) Value of land provided by Govt. (per contra)				Less: Total.....			
				Depreciation during the year			
				Total.....			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
B. Capital Receipts							
C. (i) Deposits received for works form outside bodies Deposits Less Expenditure				3. Other Assets (As per Form IX)			
(ii) Other Expenditure				(a) Laboratory Equipment as 'per last Balance Sheet-additions during the year.			
D. Amount due:							Total.....
(i) Purchase				Less:			
(ii) Others				Depreciation during the year			Total.....
E. Excess of income over expenditure							
(i) Up to 31st March 197				(b) Vehicles as per last balance sheet			
(ii) Add for the year				Additions during the year			Total.....
(iii) Deduct-Excess of Expendi ture over income.							
				Less :Depreciation during the year			Total.....
				(c) Furniture and Fixture			
				As per limit Balance Sheet			
				Additions during the year			Total.....
				Depreciation during the year			Total.....

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
				(d) Scientific Instruments and Office Appliances As per last Balance Sheet Additions during the year			
				Total.....			
				(e) Tools and Plants As per last Balance Sheet Additions during the year			
				Total.....			
				Less: Depreciation during the year			
				Total...			
			4.	Sundry Debtors			
				(i) Amount due from outside bodies for expenditure incurred			
				Expenditure			
				Less amount received			
				(ii) Other Sundry Debtors			
			5.	Advances-			
				a) Miscellaneous Advances (b) Other amount recoverable			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
				Cash			
				(a) Notice/Short Term Deposits			
				(b) Cash at Bank			
				(c) Cash in had			
				(d) Cash in transit			
Total.....					Total.....		
..... Accounts Officer			 Member-Secretary		 Chairman

FORM VIII

State Board for Prevention and Control of Water Pollution

Annual Statement of Accounts

Expenditure on Works as on 31st March, 1997

(Item-I-Assets of the Balance Sheet)

(See Rule 30)

S. No.	Name of work	Up to 31st March 197			During the year 197			Upto 31st March 197		
		Direct Expen- diture	Over- head Charges	Total Expen- diture	Direct expendi- ture	Over- head Charges	Total Expen- diture	Direct expendi- ture	Over- head Charges	Total Expen- diture
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	Total.....									

.....
Accounts Officer

.....
Member Secretary

.....
Chairman

FROM IX

State Board for Prevention and Control of Water Pollution
Annual Statement of Accounts
Fixed Assets as on 31st March 1997
(Item-2-Assets of the Balance Sheet) (Item 3 Assets of the Balance Sheet)
(See Rule 30)

S.No.	Particulars of Assets	Balance as on 31 March 19	Additions during the year	Total	Depreciation during the year	Sales or write off during the year	Balance as on 31st March 19	Cumulative Depreciation as ' on 31st March 19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

.....
Accounts Officer

.....
Member Secretary

.....
Chairman

FORM X
REPORT BY THE STATE BOARD ANALYST

(Seerule31).

Report No ,.....

Dated the19

I hereby certify that I, (1) State Board analyst
duly appointed under sub-section (3) of Section 53 of the Water (Prevention and Control of
Pollution) Act, 1974 (6 of 1974) received on the (II).....

..... day of from (III)

..... a sample of for
analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analysed the aforementioned sample on (IV)
..... and declare the result of the analysis to be as follows:-

:

(V)

.....

The condition of the seals, fastening and container on receipt was as follows :

.....

Signed thisday of..... 19.....

.....

(Signature)

State Bank analyst.

Address

.....

To

.....

.....

(I) Here write the full name of the State Board analyst.

(II) Here write the date of receipt of the sample.

(III) Here write the name of the Board or person or body of persons or
officer from whom the sample was received.

(IV) Here write the date of analysis.

(V) Here write the details of the analysis and refer to the met I) ad of
analysis. If the space is not adequate the details may be given on a separate sheet of paper.

FORM XI
REPORT BY THE GOVERNMENT ANALYST
(See rule 32)

Report No.....

Dated the 19.....

I hereby certify that L (1)..... Government analyst duly appointed under sub-section" (2) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (No.6 of 1974) received on the (II)

..... day of19 from (III)..... a sample of..... for analysis. The samples was in a condition fit for analysis reported below:

I further certify that I have analysed the aforementioned sample. on (IV)and declare the result of the analysis to be' as

follows ;

(V)

.....

The condition of the seals, fastening and container on receipt was as follows:

Signed this day of.....19.....

(Signature)

(Government analyst).

Address

To

.....

.....

-
- (I) Here write the full name of the Government analyst.
 - (II) Here write the date of receipt of the sample.
 - (III) Here write the name of the Board or person or body of persons or officer from whom the sample was received.
 - (IV) Here write the date of analysis.
 - (V) Here write the details of the analysis and refer to the method of analysis. If the space is not adequate the details may be given on a separate sheet of paper.

FORM XII
STATE BOARD FOR THE PREVENTION AND CONTROL OF
WATER POLLUTION

Notice of intention to have sample analysed
(See rule 34)

To,
.....
.....
.....

Take notice that it is intended to have analysed the sample of water/
sewage effluent/trade which is being taken today the
day of 19..... from (I)

.....
Name and designation of the
person who takes the sample.

(I) Here specify the stream, well, plant, vessel or place from where the
sample is taken.

To,
.....
.....
.....

FORM XIII
STATE BOARD FOR PREVENTION AND CONTROL OF
WATER POLLUTION

Notice of Inspection
[See Rule 36(2)]

Chairman
Shri

Member-Secretary
Shri.....
.....
No.
Dated

To,
.....
.....
.....

TAKE NOTICE that for the purpose of enquiry under section 25/26 the following officers of the State Board, namely :

- (i) Shri
- (ii) Shri
- (iii) Shri

and the persons authorised by the Board to assist them shall inspect

the

- (a) Water Works
- (b) Sewage Works
- (c) Waste treatment Plant (d) Factory
- (e) Disposal system

UY Any other parts thereof of pertaining thereto under management control on date (s)..... betweenhours when all facilities requested by them for such inspection should be made available to them on the site. Take Notice that refusal or denial to above stated demand made under the functions of the State Board shall amount to obstruction punishable under section 42 of the Act.

By order of the Board

.....

Member-Secretary

Copy t-o :

- 1.....
- 2.....
- 3.....

SCHEDULE II
BUDGET AND ACCOUNT HEADS

[See rule 20(3)]

HEADS OF EXPENDITURE

- 1. Salaries
 - (1) Pay of Officers
 - (2) Pay of Establishment and Contingent staff.
 - (3) Contribution of the Board towards employees provident fund.
- 2. Allowances.
 - (1) Dearness and Additional Dearness Allowances.
 - (2) Other allowances.
 - (3) Travelling allowance for officers only.
 - (4) Travelling allowance for non-officials of the Board (Members of the Board. Experts. Special Committees, etc.).
- 3. Remuneration (Fees Etc.).

- (1) To Members of the Board.
- (2) To Legal Adviser.
- 4. Contingencies (Office Expenses).**
 - (1) Rent, Rates and Taxes.
 - (2) Electric and Water Charges.
 - (3) Telephone Charges.
 - (4) Postal and telegrams charges.
 - (5) Furniture.
 - (6) Office equipment (Typewriters, Duplicators, cycle. clocks. etc.)
 - (7) Liveries.
 - (8) Stationery.
 - (9) Printing.
 - (10) Audit fees.
 - (11) Library books, Magazines. periodicals, etc.
 - (12) Advertising and publicity expenses.
 - (13) Court fees; prosecution expenditure.
 - (14) Purchase, Maintenance of Vehicles including P.O.L. charges etc.
 - (15) Miscellaneous.
- 5. Expenses in connection with setting up and maintenance of the Board's laboratories.**
 6. Write off/Losses.
 7. Pensions/Gratuities.
 8. Suspense.
 9. Other Charges.
 10. Works (Petty construction).
 11. Temporary loans and advances to employees.
 - (1) Festival advance.
 - (2) Car/Scooter and Cycle advance.
 - (3) Other advances.
 12. Refunds.
 - (1) Repayment of Loans.
 - (2) Repayment of Deposits.

ITEMS OF INCOME (RECEIPTS)

- (1) Grant from the State Government
- (2) Grant from the Central Government.
- (3) Subscriptions and donations.
- (4) Application fees.
- (5) Fines.
- (6) Inspection and Licence/Consent. fees, etc.
- (7) Refund (Repayment of advance given to employees).
- (8) Interest or Bank Deposits.

- (9) Loans if any.
- (10) Miscellaneous.

(See Rule 38)

FORM OF NOTICE

By registered post with
acknowledgement due

From

.....
.....
.....

To,

.....
.....
.....

Notice under section 49 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas an offence under the Water (Prevention and Control of Pollution) Act, 1974, has been committed/is being committed by.....

.....

(2) I/We hereby give notice of 60 days under section 40 of Water (Prevention & Control of Pollution) Act, 1974 of my/our intention to file a complaint in the court against..... for violation of section.....of the Water (Prevention and Control of Pollution) Act, 1974.

In support of my/our notice, I am/we are enclosing the following document (s) as evidence of proof of violation of the Water (Prevention and Control of Pollution) Act, 1974.

Place
Date

Signature (S)

1. Inserted vide Notification No. F-5-11/52, dated 31-5-91.

"SCHEDULE - III"

(See rule 29)

**STATE POLLUTION CONTROL BOARD
ANNUAL REPORT FOR THE FINANCIAL YEAR**

Chapter -1	:	Introduction
Chapter-2	:	Constitution of the Board including changes therein:
Chapter-3	:	Meeting of the Board with major decision taken therein.
Chapter-4	:	Committees constituted by the Board and their activities.
Chapter-5	:	Monitoring Network for air, water and soil quality.
Chapter-6	:	Present State of environment, environmental problems and countermeasure.
Chapter-7	:	Environmental Research.
Chapter-8	:	Environmental Training.
Chapter-9	:	Environment Awareness and public participation.
Chapter-10	:	Environmental Standards including time schedule for their enforcement.
Chapter-11	:	1. Prosecutions launched and convictions secured for environmental pollution control.
Chapter-11	:	2. Directions given for closure of polluting industrial units.
Chapter-12	:	Finance and accounts of the Board.
Chapter-13	:	Annual Plan of the following year.
Chapter-14	:	Any other important matter dealt with by the State Board.

ANNEXURES:

1. Members of the Board
2. Organisation Chart
3. Staff strength including recruitment
4. Publications.
5. Training Courses/Seminars/Workshops organised or attended. Consents to establish Industries. operations and processes issued/refused.
- 6.
7. Consents to operate Industries operations and processes. Issued/refused."